

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.14/81
SCHEDULED ON 20.10.2015

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 14/81 dated 20.10.2015 of Norms Committee-II for the year 2015-16 was held on 28.10.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MoS
2.	Shri S.K. Jain, D.O.	DIPP
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
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HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:01.12.2015
Decision : NC observed that the case was referred to both MSME and MoEF for comments. MSME has returned the application stating that the case does not pertain to them. NC decided to wait for the comments of MoEF. The case stands deferred to 01.12.2015.			

Case No.: 8/14/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(141)/15-ME dated 22/09/2015 (copy enclosed). The case stands deferred to 01.12.2015.			

Case No.: 1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to MoD. NC decided to send a reminder to MoD to expedite comments. The case stands deferred to 01.12.2015.			

Case No.: 6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm has been referred to DeitY for comments.NC also observed that DeitY has requested the company to depute representative for technical discussion .NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.			

Case No.: 1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:01.12.2015
Decision : NC observed that clarification from RA is still awaited regarding whether the AA			

has been issued on net to net basis. NC decided to send a reminder to RA to expedite the reply.
The case stands deferred to 01.12.2015.

6	Case No.: 6/2/81-ALC2/2014	Party Name:DELITE ENGINEERS PVT LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
	HQ File :01/81/050/00007/AM15/	RLA File :34/24/040/00244/AM14/	Lic.No/Date:3410038999 13.01.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(86)/2014-ME dated 15.10.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

7	Case No.: 35/2/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to MSME. NC decided to send a reminder to them to expedite comments. The case stands deferred to 01.12.2015.				

8	Case No.: 62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date:01.12.2015
Decision : NC observed that DHI vide U. No. 3(78)/2014/TSW(B)/340 dated 06.10.2015 (copy enclosed) has stated that the reply furnished by the company has already been examined and deficiencies in the reply were communicated. Since the reply is not relevant with the export product, DHI is not in a position to support the proposal. NC decided to bring this fact to the notice of the company and request them to furnish requisite information as asked by DHI vide U.O. No.3(78)/2014-TSW(B) dated 24.02.2015 (copy enclosed). The case stands deferred to 01.12.2015.				

9	Case No.: 66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date:01.12.2015
Decision : NC observed that DHI vide U. No. 3(58)/2014/TSW(B) dated 09.10.2015 (copy enclosed) has stated that the reply furnished by the company has already been examined and				

deficiencies in the reply were communicated. Since the reply is not relevant with the export product, DHI is not in a position to support the proposal. NC decided to bring this fact to the notice of the company and request them to furnish requisite information as asked by DHI vide U.O. No.3(58)/2014-TSW(B) dated 05.03.2015 (copy enclosed).

The case stands deferred to 01.12.2015.

10	Case No.: 17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date:01.12.2015
	Decision : NC observed that clarification from RA is still awaited regarding whether the AA has been issued on repeat basis. NC decided to send a reminder to RA to expedite the reply.			
The case stands deferred to 01.12.2015.				

11	Case No.: 71/2/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	Defer Date:01.12.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(142)/15-ME dated 22/09/2015 (copy enclosed).			
The case stands deferred to 01.12.2015.				

12	Case No.: 48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date:01.12.2015
	Decision : NC observed that the case has been referred to DoT. NC decided to send a reminder to them to expedite comments.			
The case stands deferred to 01.12.2015.				

13	Case No.: 12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date:01.12.2015
	Decision : NC observed that the case has been referred to DoT. NC decided to send a reminder to them to expedite comments.			

The case stands deferred to 01.12.2015.

14	Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to DoT. NC decided to send a reminder to them to expedite comments. The case stands deferred to 01.12.2015.				

Case No.: 86/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 14/81- ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date: 0510380165 24.02.2014	Defer Date: 01.12.2015

Decision : NC observed that the case has been referred to DoT. NC decided to send a reminder to them to expedite comments.

The case stands deferred to 01.12.2015.

16	Case No.:1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date:01.12.2015
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 01.12.2015.				

Case No.: 27/8/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:14/81- ALC2/2015 20.10.2015	Rejected
HQ File :01/81/050/00238/AM15/	RLA File :07/24/040/00002/AM15/	Lic.No/Date:0710104026 12.05.2014	

17 **Decision :** NC noted that company has not replied to DIPP D/L dated 22.07.2015 and reminder dated 10.09.2015. Since no reply was received from company despite repeated reminders, the committee decided to reject the case with direction to company to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

18	Case No.:3/14/81-ALC2/2015	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00268/AM16/	RLA File :05/24/040/00042/AM15/	Lic.No/Date:0510386819 19.05.2014	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to DIPP on 27.10.2015. NC decided to defer the case and wait for comments. The case stands deferred to 01.12.2015.				

19	Case No.:38/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00249/AM15/	RLA File :56/24/040/00006/AM15/	Lic.No/Date:5610004271 29.05.2014	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.				

20	Case No.:43/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
	HQ File :01/81/050/00254/AM15/	RLA File :56/24/040/00005/AM15/	Lic.No/Date:5610004270 29.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 02(09)/2014-TW-Vol.I dated 29.09.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

21	Case No.:33/8/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00244/AM15/	RLA File :05/24/040/00073/AM15/	Lic.No/Date:0510388084 03.06.2014	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(156)/15-ME dated 23/10/2015 (copy enclosed). The case stands deferred to 01.12.2015.				

22	Case No.:35/11/81-ALC2/2014	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
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HQ File :01/81/050/00349/AM15/	RLA File :09/24/040/00057/AM15/	Lic.No/Date:0910060610 08.07.2014	Defer Date:01.12.2015
Decision : NC observed that RA was requested to furnish the correct copy of the application of the subject AA which is still awaited. NC decided send a reminder to RA to expedite the reply. The case stands deferred to 01.12.2015.			

Case No.: 12/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00326/AM15/	RLA File :02/24/040/00069/AM15/	Lic.No/Date:0210204395 09.07.2014	Defer Date:01.12.2015
23	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(143)/15-ME dated 22/09/2015 (copy enclosed). The case stands deferred to 01.12.2015.		

Case No.: 29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date:01.12.2015
24	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.		

Case No.: 73/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00387/AM15/	RLA File :03/94/040/00347/AM15/	Lic.No/Date:0310786931 16.07.2014	Defer Date:01.12.2015
25	Decision : NC noted that DHI Deficiency letter was issued to the company on 23.09.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 01.12.2015.		

Case No.: 21/11/81-ALC2/2014	Party Name:SHREEM ELECTRIC LTD.	Meet No/Date:14/81- ALC2/2015 20.10.2015	Rejected
HQ File :01/81/050/00335/AM15/	RLA File :31/83/040/00106/AM15/	Lic.No/Date:3110064588 22.07.2014	
26			

Decision : NC noted that company has not replied to DeitY D/L dated 31.10.2014 and reminders dated 23.02.2015, 29.04.2015 & 10.09.2015. Since no reply was received from company despite repeated reminders, the committee decided to reject the case with direction to company to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

27	Case No.: 6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to DoT. NC decided to send a reminder to them to expedite comments. The case stands deferred to 01.12.2015.				

28	Case No.: 10/11/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00324/AM15/	RLA File :31/83/040/00108/AM15/	Lic.No/Date:3110064657 30.07.2014	Defer Date:01.12.2015
Decision : NC observed that RA was requested to clarify whether the application should come to NC for fixation of norms where there is SION. NC observed that the clarification from RA is still awaited. NC decided to send a reminder to RA to expedite the clarification. The case stands deferred to 01.12.2015.				

29	Case No.: 36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.				

30	Case No.: 86/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00400/AM15/	RLA File :02/24/040/00091/AM15/	Lic.No/Date:0210204734 08.08.2014	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per				

written comments of MSME vide U.O. No. 30(158)/15-ME dated 23/10/2015 (copy enclosed).

The case stands deferred to 01.12.2015.

31	Case No.:54/11/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00368/AM15/	RLA File :05/24/040/00178/AM15/	Lic.No/Date:0510390703 22.08.2014	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(157)/15-ME dated 23/10/2015 (copy enclosed).				
The case stands deferred to 01.12.2015.				

32	Case No.:2/11/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	Defer Date:01.12.2015
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.				
The case stands deferred to 01.12.2015.				

33	Case No.:65/11/81-ALC2/2014	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Rejected
	HQ File :01/81/050/00379/AM15/	RLA File :07/24/040/00184/AM15/	Lic.No/Date:0710106526 25.08.2014	
Decision : NC noted that company has not replied to DIPP D/L dated 22.07.2015 and reminder dated 10.09.2015. Since no reply was received from company despite repeated reminders, the committee decided to reject the case with direction to company to pay custom duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

34	Case No.:76/11/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
	HQ File :01/81/050/00390/AM15/	RLA File :07/24/040/00175/AM15/	Lic.No/Date:0710106571 27.08.2014	

Decision : NC decided to ratify the norms only in respect of import items and not in respect of indigenous items of above AA as per written comments of C&PC vide O.M. No. 46011/211/2005-PC.II dated 24.08.2015 (copy enclosed). RA may take suitable consequential action accordingly.			
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35	Case No.:76/17/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00611/AM15/	RLA File :02/24/040/00139/AM15/	Lic.No/Date:0210205074 17.10.2014	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.				

36	Case No.:20/17/81-ALC2/2014	Party Name:UTTAM GALVA STEELS LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00555/AM15/	RLA File :03/95/040/00638/AM15/	Lic.No/Date:0310791182 18.11.2014	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.				

37	Case No.:35/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.				

38	Case No.:80/17/81-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
	HQ File :01/81/050/00615/AM15/	RLA File :03/95/040/00655/AM15/	Lic.No/Date:0310791357 24.11.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17/13/2015-IPHW dated 11.09.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

39	Case No.:36/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00571/AM15/	RLA File :34/24/040/00213/AM15/	Lic.No/Date:3410040722 25.11.2014	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.				

40	Case No.:45/17/81-ALC2/2014	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00580/AM15/	RLA File :05/23/040/00383/AM15/	Lic.No/Date:0510392310 08.12.2014	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to MSME. NC decided to send a reminder to them to expedite comments. The case stands deferred to 01.12.2015.				

41	Case No.:56/17/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00591/AM15/	RLA File :07/24/040/00323/AM15/	Lic.No/Date:0710107176 12.12.2014	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.				

42	Case No.:84/17/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00619/AM15/	RLA File :31/83/040/00228/AM15/	Lic.No/Date:3110065219 20.01.2015	Defer Date:01.12.2015
Decision : NC deliberated the comments furnished by C&PC vide O.M. No. 46011/43/2014-PC.II dated 01.10.2015 and felt that there is some discrepancy/typographical error. Since the concerned technical member was not present, NC decided to request C&PC to revisit the comments furnished and modify the same. The case stands deferred to 01.12.2015.				

43	Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:14/81-ALC2/2015	Status:Deferred
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		20.10.2015	
HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DoT vide letter No. R-11020/06/2015-PP dated 05.10.2015 (copy enclosed).			
The case stands deferred to 01.12.2015.			

44	Case No.:23/5/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
	HQ File :01/81/050/00123/AM16/	RLA File :03/95/040/01019/AM15/	Lic.No/Date:0310794570 13.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 02(02)/2015-TD dated 23.10.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

45	Case No.:39/5/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00139/AM16/	RLA File :03/95/040/01018/AM15/	Lic.No/Date:0310794640 17.03.2015	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/45 dated 28.10.2015 as under:				
Reply submitted by the firm vide their letter dated 03.09.2015 has been perused and they may be asked to submit the following information: 1. Names of import items at Sl. No. 2, 3 & 4 and their specific use in export items. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.				
The case stands deferred to 01.12.2015.				

46	Case No.:3/5/81-ALC2/2015	Party Name:DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00103/AM16/	RLA File :10/24/040/00135/AM15/	Lic.No/Date:1010059079 25.03.2015	Defer Date:01.12.2015

Decision : NC noted that C&PC Deficiency letter was issued to the company on 08.09.2015 followed by reminder on 09.10.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 01.12.2015.

Case No.:22/5/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
47 HQ File :01/81/050/00122/AM16/	RLA File :03/95/040/01081/AM15/	Lic.No/Date:0310794878 25.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 02(02)/2015-TD dated 23.10.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

Case No.:37/5/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
HQ File :01/81/050/00137/AM16/	RLA File :03/94/040/01161/AM15/	Lic.No/Date:0310794906 26.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/48 dated 28.10.2015 as under:-			

1. Net Weights of export products from Sl. No 1 to 6 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	17306	3	116704	5	17306
2	678.7	4	3266	6	678.7

2. Words " 0.6/1.0 KV" may be suffixed with the description of export products at Sl. No. 1 to 6.
3. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 121009.45 Kgs. for export products at Sl. No. 1 to 6, taking clue from Engineering Tables No. 4 & 5.
4. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6.
5. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6 .
6. Quantities of import item at Sl. No. 4 viz. Plasticiser (DOP) may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6.
7. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

49	Case No.:31/5/81-ALC2/2015	Party Name:SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00131/AM16/	RLA File :03/95/040/01049/AM15/	Lic.No/Date:0310794963 27.03.2015	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.				

50	Case No.:24/5/81-ALC2/2015	Party Name:METAL CARE ALLOYS PRIVATE LIMITED.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00124/AM16/	RLA File :03/95/040/01054/AM15/	Lic.No/Date:0310795006 30.03.2015	Defer Date:01.12.2015
Decision : NC noted that MSME Deficiency letter was issued to the company on 09.10.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 01.12.2015.				

51	Case No.:5/5/81-ALC2/2015	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00105/AM16/	RLA File :07/24/040/00475/AM15/	Lic.No/Date:0710107976 31.03.2015	Defer Date:01.12.2015
Decision : NC noted that C&PC Deficiency letter was issued to the company on 10.08.2015 followed by reminder on 09.10.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 01.12.2015.				

52	Case No.:8/5/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00108/AM16/	RLA File :07/24/040/00487/AM15/	Lic.No/Date:0710107977 31.03.2015	Defer Date:01.12.2015
Decision : NC noted that reply from the company is awaited to DeitY DL sent on 01.10.2015. As no reply has been received, NC decided to send a reminder to the company to expedite the reply.				

The case stands deferred to 01.12.2015.

Case No.:25/5/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00125/AM16/	RLA File :03/95/040/01119/AM15/	Lic.No/Date:0310795045 31.03.2015	Defer Date:01.12.2015
53 Decision : NC observed that RA was requested to confirm whether the firm has surrendered the subject AA. NC noted that the confirmation from RA is still awaited. NC decided to send a reminder to RA to expedite the reply.			
The case stands deferred to 01.12.2015.			

Case No.:32/5/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
HQ File :01/81/050/00132/AM16/	RLA File :03/95/040/00993/AM15/	Lic.No/Date:0310795281 13.04.2015	
54 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/54 dated 28.10.2015 as under:-			
1. Following words may be suffixed with the description of export product “1C x 16 Sq. mm- Quantity 3 Kms , 1C x 25 Sq. mm- Quantity 37.5 Kms 1C x 35 Sq. mm- Quantity 38.5 Kms, 1C x 50 Sq. mm- Quantity 39 Kms, 1C x 70 Sq. mm- Quantity 39 Kms & 1C x 95 Sq. mm- Quantity 23 Kms” 2. Quantity of import item at Sl. No. 1 may be allowed as 83163 Kgs. as 1.01 Kgs./Kg. content in the export products. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e 15298.54 Kgs. as 1.05 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:10/8/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00154/AM16/	RLA File :10/24/040/00140/AM15/	Lic.No/Date:1010059108 13.04.2015	Defer Date:01.12.2015
55 Decision : NC observed that reply of the company is still awaited to the DeitY DL sent on			

28.09.2015. As no reply has been received, NC decided to send a reminder to the company to expedite the reply.

The case stands deferred to 01.12.2015.

56	Case No.: 7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date:01.12.2015
	Decision : NC observed that the case has been referred to MNRE. NC decided to send a reminder to them to expedite comments. The case stands deferred to 01.12.2015.			

57	Case No.: 4/5/81-ALC2/2015	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00104/AM16/	RLA File :07/24/040/00013/AM16/	Lic.No/Date:0710108076 17.04.2015	Defer Date:01.12.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(143)/2015-TSW(B)/356 dated 16.10.2015 (copy enclosed). The case stands deferred to 01.12.2015.			

58	Case No.: 9/5/81-ALC2/2015	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00109/AM16/	RLA File :05/23/040/00006/AM16/	Lic.No/Date:0510393999 27.04.2015	Defer Date:01.12.2015
	Decision : NC observed that the case has been referred to MSME. NC decided to send a reminder to them to expedite comments. The case stands deferred to 01.12.2015.			

59	Case No.: 16/5/81-ALC2/2015	Party Name:AGH ALTECH PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00116/AM16/	RLA File :05/23/040/00023/AM16/	Lic.No/Date:0510394025 29.04.2015	Defer Date:01.12.2015
	Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments and defer the case.			

The case stands deferred to 01.12.2015.

60	Case No.: 13/8/81-ALC2/2015	Party Name: ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00157/AM16/	RLA File :31/83/040/00006/AM16/	Lic.No/Date: 3110065421 08.05.2015	Defer Date:01.12.2015
	Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.			

61	Case No.: 37/8/81-ALC2/2015	Party Name: L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date: 14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date: 0310795786 08.05.2015	Defer Date:01.12.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015 followed by reminder on 09.10.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 01.12.2015.			

62	Case No.: 7/14/81-ALC2/2015	Party Name: HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date: 14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00272/AM16/	RLA File :04/24/040/00309/AM14/	Lic.No/Date: 0410160494 11.05.2015	Defer Date:01.12.2015
	Decision : NC observed that the case has been referred to DIPP on 28.10.2015. NC decided to wait for the comments. The case stands deferred to 01.12.2015.			

63	Case No.: 17/5/81-ALC2/2015	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00117/AM16/	RLA File :04/24/040/00006/AM16/	Lic.No/Date: 0410160496 12.05.2015	Defer Date:01.12.2015
	Decision : NC observed that the reply of the firm is being referred to DHI for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 01.12.2015.			

64	Case No.: 18/5/81-ALC2/2015	Party Name: TOSHIBA JSW	Meet No/Date: 14/81-	Status: Deferred
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	POWER SYSTEMS PRIVATE LIMITED	ALC2/2015 20.10.2015	
HQ File :01/81/050/00118/AM16/	RLA File :04/24/040/00010/AM16/	Lic.No/Date:0410160497 12.05.2015	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm is being referred to DHI for comments. NC decided to wait for the comments and defer the case.			
The case stands deferred to 01.12.2015.			

	Case No.:28/8/81-ALC2/2015	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00172/AM16/	RLA File :34/21/040/00043/AM16/	Lic.No/Date:3410041222 12.05.2015	Defer Date:01.12.2015
65	Decision : NC noted that reply of the company is awaited to the DeitY DL sent on 28.09.2015. As no reply has been received, NC decided to send a reminder to the company to expedite the reply.			
	The case stands deferred to 01.12.2015.			

	Case No.:38/8/81-ALC2/2015	Party Name:SAM ALLOYS PVT.LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
	HQ File :01/81/050/00182/AM16/	RLA File :03/95/040/00081/AM16/	Lic.No/Date:0310795864 13.05.2015	
66	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/66 dated 28.10.2015 as under:-			
	- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 202 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 202 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.			
	RA may take suitable consequential action accordingly.			

	Case No.:17/8/81-ALC2/2015	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
67	HQ File :01/81/050/00161/AM16/	RLA File :05/23/040/00052/AM16/	Lic.No/Date:0510394297 19.05.2015	Defer Date:01.12.2015
	Decision : NC noted that C&PC Deficiency letter was issued to the company on 14.08.2015 followed by reminder on 09.10.2015. Reply of the company is still awaited. NC decided to			

wait for the reply of the company.

The case stands deferred to 01.12.2015.

Case No.:14/8/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
HQ File :01/81/050/00158/AM16/	RLA File :05/23/040/00013/AM16/	Lic.No/Date:0510394365 27.05.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/68 dated 28.10.2015 as under:-

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	12898	15	21.8	29	676	43	1869
2	5781	16	34.5	30	1121	44	2696
3	477	17	50.4	31	381	45	4208
4	761	18	181.7	32	381	46	4695
5	1738	19	5351.3	33	569	47	7678
6	1973	20	12258.7	34	1401	48	13024
7	2465	21	1010.4	35	2128	49	16373
8	3184	22	1384	36	410	50	3629
9	4428	23	2547	37	600	51	2986
10	5809	24	1476	38	1537	52	2395
11	7176	25	1981	39	409	53	1678
12	9067	26	2905	40	1631		
13	10366	27	12810	41	2357		
14	5915	28	354	42	1311		

2. Words “ Lead Sheathed” may be suffixed with the description of export items at Sl. No. 21 to 27.
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 3, 4, 22, 23, as per Engineering Table 4.
 - b) For Export products mentioned at Sl. No. 5 to 8, 15 to 18, 20, 24 to 26, 28 to 30, 39 to 41, 47, 50 to 53 as per Engineering Table 5
 - c) For Export products mentioned at Sl. No. 9, 11, 13, 14 & 48 as applied for i.e. 2588.77 Kgs./Km, 4437.89 Kgs./Km, 6841.75 Kgs./Km, 4640.58 Kgs./Km & 8875.77 Kgs./Km respectively taking clue from Engineering Table 5.
 - d) For Export products mentioned at Sl. No. 10, 12, 27 & 49 as 3513.3

Kgs./Km, 5547.4 Kgs./Km, 5547.4 Kgs./Km & 11094.7 Kgs./Km respectively taking clue from Engineering Table 5

e) For Export products mentioned at Sl. No. 21, 31 to 38, as 1.01 Kgs./kg content in the Export products.

3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 14, 19 to 27 & 31 to 53.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 29 & 40 to 53.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 29 & 40 to 53.
6. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 29 & 40 to 53.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 13, 20 to 27 & 31 to 49 as claimed by the firm.
8. Quantities of import item at Sl. No 7 viz. Lead may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 21 to 27.
9. Quantities of import item at Sl. No. 8 viz. Copper Tape/Copper Foil (Electrolytic High Conductivity Grade) may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1, 2, 20 & 47.
10. Quantities of import item at Sl. No. 9 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 31 to 39.
11. Quantities of import item at Sl. No 10 viz. Aluminium Wire Rod(Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1, 2, 19, 42, 43 & 46 as per Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 44 & 45 as 787.1 Kgs./Km & 1349.3 Kgs./Km respectively taking clue from Engineering Table 5.
 - c) For Export products mentioned at Sl. No. 14 & 50 to 53 , as 1.01 Kgs./kg content in the Export products.
9. Quantities of import item at Sl. No. 11 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 31 to 39.

RA may take suitable consequential action accordingly.

69	Case No.:27/8/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00171/AM16/	RLA File :07/24/040/00057/AM16/	Lic.No/Date:0710108272 27.05.2015	Defer Date:01.12.2015
	Decision :NC observed that reply of the company to the DeitY DL sent on 01.10.2015 is			

awaited. NC decided to send a reminder to the company to expedite the reply.

The case stands deferred to 01.12.2015.

Case No.:35/8/81-ALC2/2015	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
HQ File :01/81/050/00179/AM16/	RLA File :03/95/040/00113/AM16/	Lic.No/Date:0310796236 27.05.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/70 dated 28.10.2015 as under:-

1. Diameter of pipe in description of export item may be amended from “16” to 120” to “30” (762 MM)”.
2. Pipe Thickness in description of export item may be amended from “6 mm to 40 mm” to “15.90 mm” .
3. Words “of relevant grade” may be added with the description of import item at Sl. No. 1.
4. Thickness of import item at Sl. No. 1 may be amended from “ 6 mm to 40 mm” to “ 15.90 mm ”.
5. Quantity of import item at Sl. No. 1 may be allowed as 9065.7 MT as 1.05 MT/MT content in the export item as per SION C-1292.
6. Quantity of import item at Sl. No. 2 may be allowed as 35.658 MT as per SION C-1292.
7. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as applied for i.e. 8.404 MT, 18.432 MT & 282.479 MT respectively as per SION C-1292.
8. Quantity of import items at Sl. No. 6 indicated in “MT” may be deleted and CIF value of this item may be restricted upto 6% of fob value of export item.
9. Quantity of import item at Sl. No. 7 viz. cement may be allowed as 4004.15 MT as 1.05 MT/MT content in the export product.
10. Words “relevant” may be added with the description of import item at Sl. No. 8 and its quantity may be allowed as 1.05 MT/MT content in the export item Quantity of this item may be restricted upto 85272 Sq. meters.

RA may take suitable consequential action accordingly.

	Case No.:1/8/81-ALC2/2015	Party Name:CEE DEE METAL ALLOYS (P) LTD,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
71	HQ File :01/81/050/00145/AM16/	RLA File :07/24/040/00048/AM16/	Lic.No/Date:0710108283 28.05.2015	Defer Date:01.12.2015
Decision : NC noted that MSME Deficiency letter was issued to the company on 09.10.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.				

The case stands deferred to 01.12.2015.

Case No.:19/8/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
HQ File :01/81/050/00163/AM16/	RLA File :05/23/040/00053/AM16/	Lic.No/Date:0510394385 29.05.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/72 dated 28.10.2015 as under:- - Following may be suffixed with the description of export item at Sl. No. 1: “3LPP coated pipes of 2.5 mm thickness- 8311 Sq. Meters, 3LPP coated pipes of 3.0 mm thickness- 46410 Sq. Meters, 3LPP coated pipes of 3.5 mm thickness- 143693 Sq. Meters, CWC Weight: 26817 MT” - Following may be suffixed with the description of export item at Sl. No. 2: “HSS coating thickness- 2.5 mm, CWC Weight: 116.8 MT” - Quantity of import item at Sl. No. 1 may be allowed as 2576 Nos. (106576 Kgs.) on net to net basis with accountability clause. - Total quantities of import items at Sl. No. 2 & 6 put together may be allowed within 2 % of FOB value of export item at Sl. No. 1. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 23.611 MT taking clue from SIONs C-1290, C-1291 & C-1292. - Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 51.786 MT taking clue from SIONs C-1290, C-1291 & C-1292. - Quantity of import item at Sl. No. 5 viz. Polypropylene(PP) may be allowed as applied for i.e. 645.1 MT taking clue SIONs C-1290, C-1291 & C-1292. - Word “ Relevant” may be prefixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 7817 Rolls (156480 Kgs.) inclusive of 2.5 % wastage as claimed by the firm. - Quantity of import item at Sl. No. 8 viz. Cement may be allowed as 4806 MT as 1.05 Kgs./kg. content in export items. - Total quantities of import items at Sl. No. 9 to 14 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2. RA may take suitable consequential action accordingly.			

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73	Case No.:16/8/81-ALC2/2015	Party Name:HINDUSTHAN URBAN INFRASTRUCTURE LIMITED	Meet No/Date:14/81- ALC2/2015 20.10.2015	Approved
	HQ File :01/81/050/00160/AM16/	RLA File :05/23/040/00072/AM16/	Lic.No/Date:0510394422 03.06.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/73 dated 28.10.2015 as under:-				
1. Net weight of export item may be specified as 11184 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 10352.3 Kgs. as 1.01 Kgs./Kg. content in the export product taking clue from SION C-7. 3. Words "Dia 7.11 mm " may be suffixed with the description of import item at Sl. No. 2. 4. Quantity of import item at Sl. No.2 may be allowed as 930.2 Kgs (12.24 Kms.) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.				
RA may take suitable consequential action accordingly.				

74	Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm is being referred to C&PC for comments. NC decided to wait for the comments and defer the case.				
The case stands deferred to 01.12.2015.				

75	Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm is being referred to C&PC for comments. NC decided to wait for the comments and defer the case.				
The case stands deferred to 01.12.2015.				

76	Case No.:2/8/81-ALC2/2015	Party Name:CEE DEE METAL ALLOYS (P) LTD,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00146/AM16/	RLA File :07/24/040/00072/AM16/	Lic.No/Date:0710108322 05.06.2015	Defer Date:01.12.2015
Decision : NC noted that MSME Deficiency letter was issued to the company on 09.10.2015. As no reply from the company has been received, NC decided to send a reminder to them to				

expedite reply.

The case stands deferred to 01.12.2015.

Case No.: 5/8/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Approved
HQ File :01/81/050/00149/AM16/	RLA File :04/24/040/00048/AM16/	Lic.No/Date:0410160638 05.06.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/77 dated 28.10.2015 as under:- 1. Words "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 10 and their quantities may be allowed as 1.02 Kgs./Kg. content in export item. RA may take suitable consequential action accordingly.			

Case No.: 40/8/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00184/AM16/	RLA File :03/94/040/00173/AM16/	Lic.No/Date:0310796526 09.06.2015	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(136)/15-ME dated 21.09.2015 (copy enclosed). The case stands deferred to 01.12.2015.			

Case No.: 41/8/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00185/AM16/	RLA File :03/94/040/00165/AM16/	Lic.No/Date:0310796525 09.06.2015	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(137)/15-ME dated 21.09.2015 (copy enclosed). The case stands deferred to 01.12.2015.			

Case No.: 42/8/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
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HQ File :01/81/050/00186/AM16/	RLA File :03/94/040/00182/AM16/	Lic.No/Date:0310796527 09.06.2015	Defer Date:01.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(138)/15-ME dated 21.09.2015 (copy enclosed).			
The case stands deferred to 01.12.2015.			

Case No.:44/5/81-ALC2/2015	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00144/AM16/	RLA File :56/24/040/00050/AM15/	Lic.No/Date:5610004629 16.06.2015	Defer Date:01.12.2015
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.			
The case stands deferred to 01.12.2015.			

Case No.:23/8/81-ALC2/2015	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00167/AM16/	RLA File :05/23/040/00025/AM16/	Lic.No/Date:0510394577 16.06.2015	Defer Date:01.12.2015
Decision : NC noted that MSME Deficiency letter was issued to the company on 09.10.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.			
The case stands deferred to 01.12.2015.			

Case No.:26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date:01.12.2015
Decision : NC observed that the reply of the firm is being referred to MSME for comments. NC decided to wait for the comments and defer the case.			
The case stands deferred to 01.12.2015.			

Case No.:24/8/81-ALC2/2015	Party Name:HINDUSTHAN URBAN INFRASTRUCTURE LIMITED	Meet No/Date:14/81- ALC2/2015 20.10.2015	Approved
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HQ File :01/81/050/00168/AM16/	RLA File :05/23/040/00117/AM16/	Lic.No/Date:0510394615 17.06.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/84 dated 28.10.2015 as under:- 1. Net weight of export item may be specified as 128.616 MT. 2. Quantity of import item at Sl. No. 1 may be allowed as 119052.6 Kgs. as 1.01 Kgs./Kg. content in the export product taking clue from SION C-7. 3. Words "Dia 7.11 mm " may be suffixed with the description of import item at Sl. No. 2. 4. Quantity of import item at Sl. No.2 may be allowed as 10698 Kgs (140.8 Kms.) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7. RA may take suitable consequential action accordingly.			

	Case No.:22/8/81-ALC2/2015	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status:Deferred
	HQ File :01/81/050/00166/AM16/	RLA File :05/23/040/00110/AM16/	Lic.No/Date:0510394629 19.06.2015	Defer Date:01.12.2015
85	Decision : NC observed that the case was referred to MSME. However, MSME returned the case stating to send the application to DIPP for comments. NC decided to send the application to DIPP.			
	The case stands deferred to 01.12.2015.			

Case No.: 12/8/81-ALC2/2015	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00156/AM16/	RLA File :02/24/040/00036/AM16/	Lic.No/Date:0210205904 22.06.2015	Defer Date:01.12.2015
86	Decision : NC noted that DIPP Deficiency letter was issued to the company on 09.09.2015 followed by reminder on 09.10.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.		
	The case stands deferred to 01.12.2015.		

Case No.: 9/14/81-ALC2/2015	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date: 14/81-ALC2/2015 20.10.2015	Status: Deferred
HQ File :01/81/050/00274/AM16/	RLA File :09/24/040/00210/AM16/	Lic.No/Date:0910062329 13.07.2015	Defer Date:01.12.2015
87	Decision : NC observed that the case has been referred to DHI. NC decided to wait for comments.		

The case stands deferred to 01.12.2015.

88	Case No.: 1/14/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00266/AM16/	RLA File :04/24/040/00074/AM16/	Lic.No/Date:0410160813 16.07.2015	Defer Date:01.12.2015
	Decision : NC observed that the case has been referred to DIPP on 27.10.2015. NC decided to wait for comments. The case stands deferred to 01.12.2015.			

89	Case No.: 3/8/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00147/AM16/	RLA File :34/24/040/00332/AM15/	Lic.No/Date:3410041389 21.07.2015	Defer Date:01.12.2015
	Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 01.12.2015.			

90	Case No.: 43/8/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00187/AM16/	RLA File :34/24/040/00119/AM16/	Lic.No/Date:3410041393 23.07.2015	Defer Date:01.12.2015
	Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 01.12.2015.			

91	Case No.: 10/14/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
	HQ File :01/81/050/00275/AM16/	RLA File :09/24/040/00209/AM16/	Lic.No/Date:0910062433 03.08.2015	Defer Date:01.12.2015
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for comments. The case stands deferred to 01.12.2015.			

92	Case No.: 4/14/81-ALC2/2015	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2015 20.10.2015	Status: Deferred
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HQ File :01/81/050/00269/AM16/	RLA File :03/94/040/00342/AM16/	Lic.No/Date:0310798011 07.08.2015	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to DIPP on 27.10.2015. NC decided to wait for comments. The case stands deferred to 01.12.2015.			

Case No.:2/14/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00267/AM16/	RLA File :04/24/040/00115/AM16/	Lic.No/Date:0410160895 10.08.2015	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to DIPP on 27.10.2015. NC decided to wait for comments. The case stands deferred to 01.12.2015.			

Case No.:5/14/81-ALC2/2015	Party Name:BIL ENERGY SYSTEMS LIMITED	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00270/AM16/	RLA File :03/94/040/00376/AM16/	Lic.No/Date:0310798305 20.08.2015	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to MSME. NC decided to wait for comments. The case stands deferred to 01.12.2015.			

Case No.:8/14/81-ALC2/2015	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00273/AM16/	RLA File :03/94/040/00410/AM16/	Lic.No/Date:0310798356 21.08.2015	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to DIPP on 27.10.2015. NC decided to wait for comments. The case stands deferred to 01.12.2015.			

Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2015 20.10.2015	Status:Deferred
HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date:01.12.2015
Decision : NC observed that the case has been referred to MSME. NC decided to wait for comments.			

The case stands deferred to 01.12.2015.

Offline Agenda Meeting No. 14/81 dated 20.10.2015
To be held on 28.10.2015

Sl. No. 224

CASE NO. AR-	M/s Savera Auto Comps (P) Ltd.
Meeting No. 14/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 20.10.2015	RA file no.
Subject:	Fixation of ad-hoc norms in respect of Advance License No. 0310622965 dated 23.03.2011.
Decision : NC observed that the case has been referred to C&PC. NC decided to send a reminder to C&PC to expedite the comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 225

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 14/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 20.10.2015	RA file no.
Subject:	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.
Decision : NC observed that the reply of the firm is being referred to C&PC for comments. NC decided to wait for the comments and defer the case.	
The case stands deferred to 01.12.2015.	

Sl. No. 226

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 14/81	F. No. 01/81/50/36/AM-10/DES-II
Dated: 20.10.2015	RA file no.
Subject:	Amendment in description of import items in respect of Advance License No. 0510241176 dated 12.05.2009.
Decision : NC decided to convey written comments of DHI vide U.O. No. 3/115/2009-TSW(B) dated 14.10.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 227

Case No. AR-	M/s. Molex (India) Private Limited
Meeting No. 14/81	F.No. 01/81/050/00301/AM09/DES-II
Dated: 20.10.2015	RA File No. 07/24/040/00212/AM09
Subject:	Amendment/Modification of norms ratified in respect of Advance Authorization No. 0710058728 dated 25.07.2008 - reg.
Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide O.M. No. 17(23)/2009-IPHW dated 22.09.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 228

Case No. AR-	M/s. Shubhlaxmi Metals and Tubes Private Limited
Meeting No. 14/81	F.No. 01/81/162/047/AM16
Dated: 20.10.2015	RA File No. 03/95/040/00834/AM11
Subject:	Fixation of norms in respect of Advance Authorization No. 0310616009 dated 15.02.2011 of
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/228-A/R dated 28.10.2015 as under:	
Firm in their reply submitted vide letter dated 11.08.2015 have stated that they have imported Seamless Stainless Steel tubes/pipes below 42 mm and exported Seamless Stainless Steel tubes/pipes of OD 33 mm and less. As requested by the firm, Advance Authorisation can not be ratified on repeat basis as per their other Advance Authorisation No. 0310527168 dated 06.07.2009 in which size ranges of export and import items were different. As export items fall within the size range of import item , it is not possible to fix norms and firm may be asked to submit the following information : 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred to 01.12.2015.	

Sl. No. 229

Case No. AR-	M/s. McCom Industries (India) Private Limited
Meeting No. 11/81	File No. 01/81/50/00447/AM14/DES.II
Dated: 08.09.2015	RA File No. 03/95/040/00616/AM14
	Request for ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for comments.	

The case stands deferred to 01.12.2015.

Sl. No. 230

Case No. AR-	M/s. Larsen & Toubro Limited
Meeting No. 14/81	File No. 01/81/50/0009/AM12/DES.II
Dated: 20.10.2015	RA File No. 03/95/040/00721/AM11
Subject:	Request for modification of fixed norms in respect of Advance Authorization No. 0310613547 dated 01.02.2011.
Decision : NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 231

Case No. AR-	M/s. Larsen & Toubro Limited
Meeting No. 14/81	File No. 01/81/50/215/AM10/DES.II
Dated: 20.10.2015	RA File No. 03/95/040/00944/AM09
Subject:	Request for modification of fixed norms in respect of Advance Authorization No. 0310516404 dated 21.04.2009.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 232

Case No. AR-	M/s. Narayan Powertech Pvt. Limited
Meeting No. 14/81	File No. 01/81/050/971/AM07/DES.II
Dated: 20.10.2015	RA File No. 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(135)/2012-TSW(B)/339 dated 05.10.2015 (copy enclosed).	
The case stands deferred to 01.12.2015.	

Sl. No. 233

Case No. AR-	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 14/81	File No. 01/81/50/227/AM14/DES.II
Dated: 20.10.2015	RA File No. 04/24/040/00069/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013
Decision : NC decided to send a letter to firm to submit the following information as per	

written comments of DHI vide U.O. No. 3(77)/2013-TSW(B)/364 dated 19.10.2015 (copy enclosed).

The case stands deferred to 01.12.2015.

Sl. No. 234

Case No. AR-	M/s. Techfab (India) Industries Limited
Meeting No. 14/81	File No. 01/81/050/00054/AM14/DES.II
Dated: 20.10.2015	RA File No. 03/95/040/00851/AM13
Subject:	Modification of fixed norms in respect of Advance Authorization No. 0310727698 dated 11.03.2013.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 235

Case No. AR-	M/s. Sterlite Technologies Limited
Meeting No. 14/81	File No. 01/81/50/443/AM13/DES.II
Dated: 20.10.2015	RA File No. 03/95/040/00666/AM13
Subject:	Ratification of norms in respect of Advance Authorization No. 0310717142, dated 13.12.2012.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/235-A/R dated 28.10.2015 as under:-	
1. Words " 10TW/6TW/1/5.97 MM" may be suffixed with the description of export product. 2. Net weight of export product may be specified as 37151 Kgs. 3. Quantity of import item at Sl. No. 1 may be allowed as 33529.3 Kgs. as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7. 4. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 4296.24 Kgs. (79.56 Kms.) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.	
RA may take suitable consequential action accordingly.	

Sl. No. 236

Case No. AR-	M/s. Sterlite Technologies Limited
Meeting No. 14/81	File No. 01/81/50/473/AM13/DES.II
Dated: 20.10.2015	RA File No. 03/95/040/00820/AM13
Subject:	Modification of fixed norms in respect of Advance Authorization No. 0310722786 dated 4.2.2013.
Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/236-A/R dated 28.10.2015 as under:-	
Norms for import item at Sl. No. 2 may be modified as under on repeat basis in line with	

their other Advance Authorizations:

1. Quantity of import item at Sl. No.2 may be allowed as 9922.56 Kgs. (130 .56 Kms.) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.

RA may take suitable consequential action accordingly.

Sl. No. 237

Case No. AR-	M/s. Sterlite Technologies Limited
Meeting No. 14/81	File No. 01/81/50/224/AM15/DES.II
Dated: 20.10.2015	RA File No. 03/95/040/00121/AM15
Subject:	Modification of fixed norms in respect of Advance Authorization No. 0310781628 dated 15.05.2014.

Decision : NC decided to **reject** the case as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/ dated 28.10.2015 as under:-

Status quo may be maintained and firm may be informed as under:

1. Quantity of import item at Sl. No. 1 (Aluminum Ingots) has been allowed on repeat basis as per their other Advance Authorisation No. 0310722786 dated 04.02.2013 for the same size of ACCC Conductor (10TW/6TW/1/7.11 MM) as 1.04 Kgs./kg. content in the export item

RA may take suitable consequential action accordingly.

Sl. No. 238

Case No. AR-	M/s. Sterlite Technologies Limited
Meeting No. 14/81	File No. 01/81/50/215/AM13/DES.II
Dated: 20.10.2015	RA File No. 03/95/040/00243/AM13
Subject:	Modification of fixed norms in respect of Advance Authorization No. 0310701351 dated 9.7.2012.

Decision : NC decided to convey the observation made by DIPP vide U.O.No. 12/115/2015-TSW/238-A/R dated 28.10.2015 as under:

1. Firm has requested for restoration of description of export items as per Advance Authorization originally issued to them.
2. In Advance Authorization, trade/commercial names of export items were indicated, namely “ ACCC DRAKE conductors & ACCC COPENHAGEN conductors” and therefore specification/size of conductors as intimated by the firm were added with the description of export items by the Norms Committee.
3. According to firm, exports were made by them in October, 2012 whereas Norms were fixed by the Norms Committee in March, 2013 and therefore, it is not possible to amend the description of export items as decided by the Norms Committee.

NC also decided to ask the company to furnish documentary evidence in support of their claim for modification of the norms already fixed by the norms committee.

The case stands deferred to 01.12.2015.

Sl. No. 239

Case No. AR-	M/s. Alstom Projects India Limited
Meeting No. 14/81	File No. 01/81/050/0006/AM13/DES.II
Dated: 20.10.2015	RA File No. 34/24/040/00264/AM12
Subject:	Fixation of norms fixed in respect of Advance Authorization No. 3410033396 dated 05.03.2012.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 240

Case No. AR-	M/s. Alstom Projects India Limited
Meeting No. 14/81	File No. 01/81/050/00460/AM12/DES.II
Dated: 20.10.2015	RA File No. 03/94/040/00910/AM12
Subject:	Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 241

Case No. AR-	M/s. Alstom Projects India Limited
Meeting No. 14/81	File No. 01/81/050/00195/AM13/DES.II
Dated: 20.10.2015	RA File No. 34/24/040/00053/AM13
Subject:	Modification of norms fixed in respect of Advance Authorization No. 3410034345 dated 13.06.2012.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(18)/2012-TSW(B)/339 dated 14.10.2015 (copy enclosed).	
The case stands deferred to 01.12.2015.	

Sl. No. 242

Case No. AR-	M/s. Avon Tubetech Pvt. Limited
Meeting No. 14/81	File No. 01/81/050/448/AM12/DES.II
Dated: 20.10.2015	RA File No. 05/23/040/000362/AM12
Subject:	Modification of norms fixed in respect of Advance Authorization No.

0510311845 dated 20.12.2011.

Decision : NC decided to convey the observation made by DIPP vide U.O. No. 12/115/2015-TSW/242-A/R dated 28.10.2015 as under:

1. Firm has requested for restoration of description of export item and import item as per Advance Authorization originally issued to them.
2. In Advance Authorization, description of export & import items were mentioned as under:
Export item: Cold Drawn Seamless Steel Tubes(CDS)
Import item: Seamless Steel Tubes
3. For the purpose of differentiation in export & import items, description of import item was amended by the Norms Committee in its dated 13/03/2012 as " Hot Drawn Seamless Steel Tubes"
4. Based on the representation submitted by the firm, description of export & import items were amended by the Norms Committee in its meeting dated 22.05.2012, as under:

Export item: Finished Cold Drawn Seamless Steel Tubes(CDS)
Import item: Seamless Steel Tubes
5. According to firm, exports were made by them prior to amendment in the description of export item by the Norms Committee in its meeting dated 22.05.2012 and therefore, it is not possible to amend the description of export items as decided by the Norms Committee.

Based on the above observation of DIPP, NC decided to **reject** the request of the company with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Sl. No. 243

Case No. AR-	M/s. Jindal Saw Limited
Meeting No. 14/81	File No. 01/81/50/408/ AM13/DES.II
Dated: 20.10.2015	RA File No. 05/23/040/000359/AM13
Subject:	Ratification of norms in respect of Advance Authorization No. 0510340521 dated 10.12.2012.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/243-A/R dated 28.10.2015 as under:-	
1. Following may be suffixed with the description of export item at Sl. No. 1:	

- “3LPP coated pipes of 2.5 mm thickness- 17065.63 Sq. Meters,
3LPP coated pipes of 3.0 mm thickness- 113551.65 Sq. Meters,
3LPP coated pipes of 3.5 mm thickness- 17013.07 Sq. Meters,
CWC Weight: 9631 MT”
2. Following may be suffixed with the description of export item at Sl. No. 2:
“3LPP coated pipes of 3.0 mm thickness- 17230 Sq. Meters,
CWC Weight: 861 MT”
3. Following may be suffixed with the description of export item at Sl. No. 3:
“3LPP coated pipes of 3.0 mm thickness- 25170 Sq. Meters,
CWC Weight: 1444 MT”
4. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 26809 MT, 2721.5 MT & 4725.5 MT respectively.
5. “UOM” of export items at Sl. No. 4 & 5 may be corrected as “Nos.”
6. Total quantities of import items at Sl. No.1, 5, 6, 9 to 13 & 25 put-together may be allowed within 2 % of FOB value of export items
7. Quantity of import item at Sl. No. 2 viz. Epoxy Powder may be allowed as 22.613 MT taking clue from SIONs C-1290, C-1291 & C-1292.
8. Quantity of import item at Sl. No. 3 viz. Adhesive may be allowed as 39.644 MT taking clue from SIONs C-1290, C-1291 & C-1292.
9. Quantity of import item at Sl. No. 5 viz. Polypropylene(PP) may be allowed as 543.308 MT taking clue SIONs C-1290, C-1291 & C-1292.
10. Word “Relevant” may be prefixed and words “ size 0.182 Mtrs. x 180 Mtrs.” may be suffixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 8201 Rolls.
11. Quantity of import item at Sl. No. 8 viz. Cement may be allowed as 2088 MT as 1.05 Kgs./kg. content in export items.
12. Import items at Sl. No 14 to 24 may be deleted as not imported by the firm.
13. Total quantities of import items at Sl. No. 26 & 27 put together may be allowed within 2 % of FOB value of export item at Sl. No. 3.
14. Word” Relevant” may be prefixed with the description of import items at Sl. No. 28, 29 & 30.
15. Quantity of import item at Sl. No. 28 may be allowed as 26049 Kgs. on net to net basis with accountability clause.
16. Total quantities of import items at Sl. No. 29 & 30 put-together may be allowed as 3861 Nos.(97.347 MT). on net to net basis with

accountability clause.

RA may take suitable consequential action accordingly.

Sl. No. 244

Case No. AR-	M/s. Gujarat Copper Alloys Limited
Meeting No. 14/81	File No. 01/81/050/117/AM15
Dated: 20.10.2015	RA File No.03/94/040/01116/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310775177 dated 20.03.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/115/2015-TSW/244-A/R dated 28.10.2015 as under:-

1. Description of export product at Sl. No.1 may be modified as "Copper Strips".
2. Description of export product at Sl. No. 2 may be modified as "Copper Flats/ profiles/Rods(Dia 12 mm above)".
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 71.4 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1185
4. Words "Dia 8 mm" may be suffixed with the description of import item at Sl. No. 2.
5. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 30.6 MT as 1.02 Kgs./Kg. content in the export items taking clue from SION C-1185

RA may take suitable consequential action accordingly.

Sl. No. 245

Case No. AR-	M/s. Electro Copper & Alloys Mfg. Co.
Meeting No. 14/81	File No. 01/81/50/288/AM12
Dated: 20.10.2015	RA File No.02/24/040/00081/AM12
Subject:	Ratification of norms in respect of Advance Authorization No. 0210163840 dated 12.08.2011

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for comments.

The case stands deferred to 01.12.2015.

Sl. No. 246

Case No. AR-	M/s. Gamesa Wind Turbines Pvt. Ltd.
Meeting No. 14/81	File No. 01/81/050/488/AM12
Dated: 20.10.2015	RA File No.04/24/040/00207/AM12
Subject:	Re-fixation of ratified of norms in respect of Advance Authorization No. 0410129115 dated 11.10.2011

Decision : NC observed that the case has been referred to C&PC. NC decided to wait for comments.

The case stands deferred to 01.12.2015.

Sl. No. 247

Case No. AR-	M/s. TTP Technologies Pvt. Ltd.
Meeting No. 14/81	File No. 01/81/050/183/AM11
Dated: 20.10.2015	RA File No.07/24/040/00121/AM11
Subject:	Re-fixation of ratified norms in respect of Advance Authorization No. 0710072965 dated 15.07.2010

Decision : NC observed that the case has been referred to DHI. NC decided to wait for comments.

The case stands deferred to 01.12.2015.

Sl. No. 248

Case No. AR-	M/s. Toshiba JSW Power Systems Private Limited
Meeting No. 14/81	File No. 01/81/050/060/AM14
Dated: 20.10.2015	RA File No.04/24/040/00014/AM14
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0410145237 dated 17.04.2013.

Decision : NC observed that the case has been referred to DHI. NC decided to wait for comments.

The case stands deferred to 01.12.2015.

Sl. No. 249

Case No. AR-	M/s. Apar Industries Limited
Meeting No. 14/81	File No. 01/81/050/0465/AM14
Dated: 20.10.2015	RA File No.34/24/040/00217/AM14
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 3410038798 dated 23.12.2013.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for comments.

The case stands deferred to 01.12.2015.

Sl. No. 250

Case No. AR-	M/s. Polycab Wires Private Limited
Meeting No. 14/81	File No. 01/81/162/123/AM16/
Dated: 20.10.2015	RA File No.03/95/039/0005/AM11

Subject:	Fixation of norms in respect of Advance Authorization No. 0310599686 dated 01.11.2010.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 251

Case No. AR-	M/s. Videocon Industries Limited
Meeting No. 14/81	File No. 01/81/050/01105/AM05
Dated: 20.10.2015	RA File No.03/95/040/02543/AM05
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0310317193dated 16.02.2005.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 252

Case No. AR-	M/s. A TO Z EXPORTS
Meeting No. 14/81	File No. 01/81/050/00118/AM13
Dated: 20.10.2015	RA File No.29/24/040/00006/AM12
Subject:	Fixation of norms in respect of Advance Authorization No. 2910016705 dated 21.03.2012.
Decision : NC noted that RA, Moradabad vide letter No.29/24/40/6/AM/12/1419 dated 20.10.2015 has informed that the above mentioned AA was on Net to Net Basis with accountability clause . NC decided to close the case with direction to RA to take suitable consequential action accordingly.	
RA may take suitable consequential action accordingly.	

Sl. No. 253

Case No. AR-	M/s. A TO Z EXPORTS
Meeting No. 14/81	File No. 01/81/050/00296/AM13
Dated: 20.10.2015	RA File No.29/24/040/00003/AM13
Subject:	Fixation of norms in respect of Advance Authorization No. 2910018416 dated 27.08.2012.
Decision : NC noted that RA, Moradabad vide 29/24/40/6/AM13/1418 dated 20.10.2015 has informed that the above mentioned AA has been issued on Net to Net Basis with accountability clause. NC decided to close the case with direction to RA to take suitable consequential action accordingly.	

RA may take suitable consequential action accordingly.

Sl. No. 254

Case No. AR-	M/s. A TO Z EXPORTS
Meeting No. 14/81	File No. 01/81/050/00379/AM13
Dated: 20.10.2015	RA File No.29/21/040/00006/AM13
Subject:	Fixation of norms in respect of Advance Authorization No. 2910019168 dated 26.11.2012.
Decision : NC noted that RA, Moradabad vide letter No.29/24/40/3/AM/13/1420 dated 20.10.2015 has informed that the above mentioned AA has been issued on Net to Net Basis with accountability clause. NC decided to close the case with direction to RA to take suitable consequential action accordingly.	
RA may take suitable consequential action accordingly.	

Sl. No. 255

Case No. AR-	M/s. KEI Industries Limited
Meeting No. 14/81	File No. 01/81/50/288/AM15
Dated: 20.10.2015	RA File No. 05/23/040/000143/AM15
Subject:	Fixation of norms in respect of Advance Authorization No. 0510389637 dated 11.07.2014.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 256

Case No. AR-	M/s. Steam Turbine Engineering (India) Private Limited
Meeting No. 14/81	File No. 01/81/50/400/AM14
Dated: 20.10.2015	RA File No. 08/24/040/000354/AM14
Subject:	Fixation of norms in respect of Advance Authorization No. 0810126918 dated 06.12.2013.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 257

Case No. AR-	M/s. Minox Metal Private Limited
Meeting No. 14/81	File No. 01/81/50/00011/AM11
Dated: 20.10.2015	RA File No. 07/24/040/00008/AM11
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710070925 dated 13.04.2010.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 258

Case No. AR-	M/s. Minox Metal Private Limited
Meeting No. 14/81	File No. 01/81/50/00432/AM10
Dated: 20.10.2015	RA File No. 07/24/040/00391/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710069470 dated 19.01.2010.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 259

Case No. AR-	M/s. Finolex Cables Limited
Meeting No. 14/81	File No. 01/81/162/00515/AM13/
Dated: 20.10.2015	RA File No. 31/80/040/00104/AM02
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 3110004038 dated 11.06.2001.
Decision : NC observed that the case has been referred to DoT. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 260

Case No. AR-	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 14/81	File No. 01/81/050/00173/AM11/
Dated: 20.10.2015	RA File No. 04/24/040/00107/AM11
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0410116762 dated 30.08.2010.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for comments.	
The case stands deferred to 01.12.2015.	

Sl. No. 261

Case No. AR-	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 14/81	File No. 01/81/50/164/AM09/
Dated: 20.10.2015	RA File No. 05/24/040/00183/AM09
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510308162 dated 16.11.2011.

Decision : NC observed that the case has been referred to MSME. NC decided to wait for comments.

The case stands deferred to 01.12.2015.

Sl. No. 262

Case No. AR-	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 14/81	File No. 01/81/50/271/AM10/
Dated: 20.10.2015	RA File No. 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.

Decision : NC observed that the case has been referred to DHI. NC decided to wait for comments.

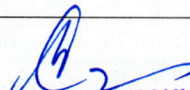
The case stands deferred to 01.12.2015.

Sl. No. 263

Case No. AR-	M/s. Sterlite Copper (Merged into M/s. Sesa Goa Limited)
Meeting No. 14/81	File No. 01/81/171/298/AM16/
Dated: 20.10.2015	RA File No.
Subject:	Reduction in the value addition in respect of SION C-1950 (Anode Slime).

Decision : The representative of MSME stated that the company has requested for reduction in the value addition in respect of SION C-1950 (Anode Slime). NC observed that the case needs policy decision. NC decided to refer the case to PRC for taking decision on reduction of value addition.

The case stands transferred to PRC.


 प्रदीप साहू / PRADYUMNA SAHU
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Pradyumna Sahu

Date: 16.11.2015

Place: New Delhi

Foreign Trade Development Officer

2
20.10.15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(141)/15-ME

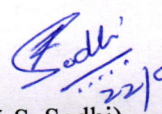
Subject: AA no 0210189458 dated 08.05.13 in respect of M/s Associated Pigments limited

The following information is required from the unit:-

- Percentage wise constituents of the import product along with size and specification. The unit also needs to explain the use of other constituents got from the whole drained battery.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issues with the approval of Director (ME) for taking view by NC.

14/8/15


(K.S. Sodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(141)/15-ME dated 22.09.15

6
20.10.15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

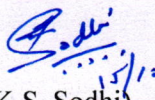
30(86)/14-ME

Subject: AA no 3410038999 dated 13.01.14 in respect of M/s Delite Engg Pvt. Ltd.

Norms may be fixed as follows:-

- Per unit weight of export product may be mentioned as 0.140 kg and number may be mentioned as 1950 nos.
- Relevant size of import may be allowed for 387.06 kg inclusive of 41.78% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(86) 2014-ME dated 15.10.15

8
20/10/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310767077 dated 21.01.2014

Reference: DGFT ID Note No. 01/81/50/63/AM15/DES-II/86 Dated 10.08.2015.

O/o DGFT may refer to firm's reply dated 12.12.2014 forwarded under above reference. It is observed that same reply has already been examined and deficiencies in the reply were communicated to O/o DGFT vide this office UO of even no. dated 24.02.2015 (Copy enclosed). Since the reply is not relevant with the export product, this office is not in a position to support the proposal.

This issue with the approval of IA(KKT).

g...
18.10.15
(Gajraj Singh)

Sr. Development Officer

Enclosure: As above.

FTDO, DES-II, DGFT.

DHI UO No. 3(78)/2014/TSW(B)/ dated 06.10.2015.

340

607
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

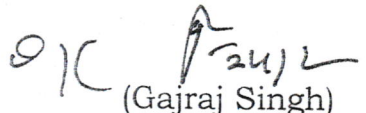
Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310767077 Dated 21.01.2014.

Reference: DGFT ID Note No. 01/81/50/63/AM 15/DES II/206 Dated 30.12.2014.

O/o DGFT may refer to firm's reply dated 12.12.2014 forwarded to this office under above reference. It is observed from the reply that they have indicated resultant product 20.5 MVA I- Phase transformer while export product covered in the subject authorization is 250 MVA I- Phase auto transformer. Thus the information furnished under above reference are not relevant with this case. The firm may therefore be advised to furnish following information in respect of 250 MVA I-Phase auto transformer:

1. Information as per Sl. NO. 4, 5, 8 & 11 of SDL.
2. End use of import item no. 21 in the manufacturing process.
3. Particulars of authorization obtained in the past and ratified by norm committee for the same export product covered under this application.
4. Technical details as per Appendix 33.

This issue with the approval of IA(KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(78)/2014-TSW(B)/ dated 24.02.2015

9
20.10.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm
of AA No. 0310767749 dated 24.01.2014

Reference: DGFT ID Note No. 01/81/50/67/AM15/DES-II/87 Dated
10.08.2015.

O/o DGFT may refer to firm's reply dated 12.12.2014 forwarded under
above reference. It is observed that the reply has already been examined and
the firm was advised to furnish certain essential information vide this office UO
of even no. dated 05.03.2015 (copy enclosed). Since the desired information has
so far not been received, the firm may be advised to furnish requisite
information.

This issue with the approval of IA (KKT).

14/81
9.10.15
(Gajraj Singh)

Sr. Development Officer

Enclosure: As above.

FTDO, DES-II, DGFT.

DHI UO No. 3(58)/2014/TSW(B)/ dated 09.10.2015.

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310767749 dated 24.01.2014.

Reference : DGFT ID Note No.01/81/50/61/AM15/DES-II/204 dated 30.12.2014.

O/o DGFT may refer to firm's reply dated 12.12.2014 in respect of subject authorization. It is observed from the reply that certain Sheet No. & Table No. has been referred in the calculation whereas same has not been found enclosed with the reply. The firm has also not given net weight of export product, material balancing statement etc. along with the reply. The firm may therefore be requested to furnish above information along with comprehensive calculation for input quantity requirement as per Sl. No. 11 of SDL. Details of previous authorization, if any, ratified earlier for the same export product may also be given.

This issue with the approval of IA (KKT).

8/10 5.3.15

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(58)/2014/TSW(B)/

dated 05.03.2015.

17
20/10/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(142)/15-ME

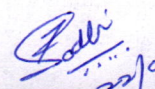
Subject: AA no 0210199764 dated 07.02.14 in respect of M/s Associated Pigments limited

The following information is required from the unit:-

- Percentage wise constituents of the import product along with size and specification. The unit also needs to explain the use of other constituents got from the whole drained battery.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issues with the approval of Director (ME) for taking view by NC.

14/11


(K.S. Sodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(142)/15-ME dated 22.09.15

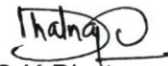
20
20/10/15

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 5610004270 dated 29.05.2014 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the UO Note No 01/81/50/254/AM-15-DES-II/17 dated 15.07.2014 whereby the request of M/s **National Steel & Agro Industries Limited; Indore** was forwarded to Ministry of Steel for ratification of the above mentioned Advance Authorization.

The aforesaid case for ratification of Advance Licenses has been examined in the Ministry of Steel based on the quantity exported by the applicant against the AA. The required quantity of items of import has been calculated as per the revised norm published by DGFT vide PN No 33(RE:2012)/2009-2014 dated 30.11.2012. However, NC decided that that the quantity required for per tonne of export product may be given instead of total quantity. Accordingly the required import quantity to be allowed for per tonne of export product has been calculated as per the aforesaid Public Notice and enclosed herewith for consideration of Norms Committee.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Telefax: 011-23062490

Encl: as above

✓ **Shri P.Sahu**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2014-TW- Vol-I dated 29.09.2015

12/10/15

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product											
						Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (MT)	Zinc in ingot form (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)	VCI Rusto - Paper (Sq Metre)	Guard Film (Kg)	Applicator Rolls (Kg)	Primer (litre)	Backer (litre)	Top Coat (litre)
1	5610004270 dated 29.05.2014	Cold rolled Galvanized colour coated Alloy Steel Sheets/ Hoops & Strips/ Wide Coils (Plain/Corrugated) of relevent grade having coating thickness of Primer 4-10 Micron, Backer 4-14 Micron and Top Coat 12-28 Micron, thickness ranging from 0.29 mm to 0.60 mm, Zinc coating ranging from 90 to 140 gms/sq mt .	5244.03														
			505.164	0.290	90	1.03	48.92	1.25	0.35	0.45	2.00	5.00	20.47	0.13	11.691	14.092	25.052
			61.250	0.300	100	1.03	48.92	1.25	0.35	0.45	2.00	5.00	20.47	0.13	11.691	14.092	25.052
			446.662	0.350	100	1.04	39.76	1.25	0.35	0.45	2.00	5.00	16.63	0.13	9.494	11.444	20.345
			3181.120	0.350	120	1.04	47.75	1.25	0.35	0.45	2.00	5.00	16.63	0.13	9.494	11.444	20.345
			99.278	0.350	140	1.03	55.76	1.25	0.35	0.45	2.00	5.00	16.63	0.13	9.494	11.444	20.345
			86.156	0.400	100	1.06	33.49	1.25	0.35	0.45	2.00	5.00	14	0.13	7.993	9.634	17.127
			175.742	0.450	100	1.06	31.04	1.25	0.35	0.45	2.00	5.00	12.97	0.13	7.407	8.928	15.872
			200.872	0.460	90	1.06	28.93	1.25	0.35	0.45	2.00	5.00	12.09	0.13	6.901	8.318	14.788
			319.604	0.500	100	1.07	27.08	1.25	0.35	0.45	2.00	5.00	11.31	0.13	6.46	7.787	13.843
			91.862	0.550	100	1.07	24.02	1.25	0.35	0.45	2.00	5.00	10.03	0.13	5.728	6.904	12.274
			76.318	0.600	120	1.07	27.29	1.25	0.35	0.45	2.00	5.00	9.49	0.13	5.42	6.534	11.615

21
20.10.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

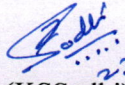
30(156)/15-ME

Subject: AA No 0510388084 dated 03.06.14 of M/s Metenere (India) Ltd.

The following information is required from the unit

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of per unit export and import product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with approval of Director (ME).

14/8/15

(KSSodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(156)/15-ME dated 23.10.15

23
20-10-15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

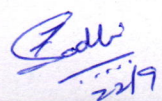
30(143)/15-ME

Subject: AA no 0210204395 dated 09.07.14 in respect of M/s Associated Pigments limited

The following information is required from the unit:-

- Percentage wise constituents of the import product along with size and specification. The unit also needs to explain the use of other constituents got from the whole drained battery.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

14/8/15
Sh P. Sahu, FTDO, DGFT, Udhayog Bhawan, New Delhi
O/o DC, MSME UO No 30(143)/15-ME dated 22.09.15

30
20-10-15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

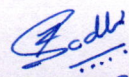
30(158)/15-ME

Subject: AA no 0210204734 dated 08.08.14 in respect of M/s Associated Pigments limited

The following information is required from the unit:-

- Percentage wise constituents of the import product along with size and specification. The unit also needs to explain the use of other constituents got from the whole drained battery.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(158)/15-ME dated 23.10.15

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2010/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

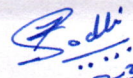
30(157)/15-ME

Subject: AA No 0510390703 dated 22.08.14 of M/s Metenere (India) Ltd.

The following information is required from the unit

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of per unit export and import product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(157)/15-ME dated 23.10.15

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20.10.15
40
8.9.15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 24th August, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. L.M. Wind Power Blades (India) Pvt. Ltd. for the import of raw material against the export of FRP Rotor Blade for issue of advance licence (Licence No. 0710106571 dated 27.08.2014 - reg

The undersigned is directed to refer to DGFT U.O. No. 01/81/050/00390/AM-15/DES-2/127 dated 13.01.2015 forwarded an application for issue of advance licence from M/s. L.M. Wind Power Blades (India) Pvt. Ltd. for the import of raw material against the export of FRP Rotor Blade for issue of advance licence (Licence No. 0710106571 dated 27.08.2014. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
FRP Rotor Blade	1 kg.	85 items as per Annexure -7A	

This has approval of the competent authority.

Enclosures as above


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

8.9.15
Shri Pradyuman Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

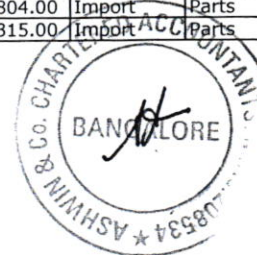
ANNEXURE -7A
CONSUMPTION DETAILS FOR APPLIED ITEM FOR ADVANCE LICENSE No. 0710106571 Dated 27.08.2014

Sl.No	ITEM CODE	ITEM DESCRIPTION	UOM	QTY	Qty for 81 Nos Blades	Import/Indig enious	Item Category
1	000474	COMBI 900 (600/300.±45°) STITCHED 30 CM	KGS	60.00	4,860.00	Import	Raw Material
2	017535	UNIAXIAL 661 160 CM	KGS	57.02	4,618.62	Import	Raw Material
3	017539	UNIAXIAL 1322 160 CM	KGS	178.02	14,419.62	Import	Raw Material
4	017540	UNIAXIAL 1322 200 CM	KGS	40.00	3,240.00	Import	Raw Material
5	018174	COMBI 900 (600/300±45°) RED YARNS 125CM	KGS	16.00	1,296.00	Indigenous	Raw Material
6	018175	COMBI 900 (600/300±45°) RED YARNS 20CM	KGS	13.89	1,125.09	Indigenous	Raw Material
7	019207	BIAXIAL 450 (±45°) 125CM	KGS	751.24	60,850.44	Indigenous	Raw Material
8	030007	ROVING DIRECT 4000TEX SPUN	KGS	19.87	1,609.47	Import	Raw Material
9	031407	COMBI 900 (600/300±45°) STITCHED 125CM	KGS	142.78	11,565.18	Indigenous	Raw Material
10	031707	GS TISSUE 10CM	SQMT	25.00	2,025.00	Import	Raw Material
11	032706	CSM 300 POWDER 20CM	KGS	18.74	1,517.94	Indigenous	Raw Material
12	038792	ROPE GLASS FIBRE TEXTURIZED Ø6MM	MTR	65.00	5,265.00	Import	Raw Material
13	039649	UNIAXIAL 1322 140CM	KGS	265.00	21,465.00	Import	Raw Material
14	039771	UNIAXIAL 661 140CM	KGS	42.88	3,473.28	Import	Raw Material
15	085007	COMBI 900 (600/300±45°) STITCHED 15CM	KGS	59.20	4,795.20	Indigenous	Raw Material
16	087807	COMBI 660 (300/360.50/50) 4 CM	KGS	20.84	1,688.04	Import	Raw Material
17	088707	CSM 100 POWDER 125CM	KGS	22.39	1,813.59	Import	Raw Material
18	092507	TRIAX 440 (√26145√260/0√260), 30 CM	KGS	9.61	778.41	Import	Raw Material
19	095207	COMBI 900 (600/300±45°) 20CM	KGS	65.92	5,339.52	Indigenous	Raw Material
20	098207	UNIAXIAL 1322 40 CM	KGS	348.90	28,260.90	Import	Raw Material
21	098407	UNIAXIAL 1322 80 CM	KGS	15.72	1,273.32	Import	Raw Material
22	099907	UNIAXIAL 1322 120CM	KGS	216.00	17,496.00	Import	Raw Material
23	100107	UNIAXIAL 661 60CM	KGS	102.90	8,334.90	Import	Raw Material
24	100207	UNIAXIAL 661 120CM	KGS	81.02	6,562.62	Import	Raw Material
25	100307	UNIAXIAL 1322, 60CM, BIG ROLLS	KGS	2,290.00	185,490.00	Import	Raw Material
26	101507	UNIAXIAL 661 20CM	KGS	70.98	5,749.38	Import	Raw Material
27	104507	TRIAXIAL 590(+/- 45 / 0) NEEDLE PUNCHED 125	KGS	13.31	1,078.11	Import	Raw Material
28	315601	BIAXIAL 806 (±45°) 125CM	KGS	313.00	25,353.00	Indigenous	Raw Material
29	496501	CSM 300 POWDER 95CM	KGS	35.27	2,856.87	Indigenous	Raw Material
30	002807	ADHESIVE VE TYPE A+ GT60	KGS	600.00	48,600.00	Import	Raw Material
31	005307	PEROXIDE UP CAT AA 25/30KG	KGS	15.05	1,219.05	Import	Raw Material
32	007107	PEROXIDE VE CAT VV RED 25/30 KG	KGS	14.00	1,134.00	Import	Raw Material
33	021207	POLYESTER HAND LAY-UP GT80	KGS	165.25	13,385.25	Indigenous	Raw Material
34	029907	POLYESTER VARTM TYPE A GT95	KGS	402.12	32,571.72	Indigenous	Raw Material
35	034456	GELCOAT UP TYPE C SPRAY RAL 9018 (Low Styrene)	KGS	190.00	15,390.00	Import	Raw Material
36	061707	GELCOAT UP TYPE A BRUSH LM 9018	KGS	44.00	3,564.00	Import	Raw Material
37	061807	GELCOAT FILLER UP TYPE A LM 9018	KGS	6.50	526.50	Import	Raw Material
38	089407	PEROXIDE UP CAT FF VR 25/30KG	KGS	34.00	2,754.00	Import	Raw Material
39	094007	POLYESTER VARTM TYPE B GT150	KGS	2,460.00	199,260.00	Indigenous	Raw Material
40	500601	POLYOL BALANCING MATERIAL	KGS	30.00	2,430.00	Import	Raw Material
41	018560	PVC-FOAM 80KG/M3 20MM	SQMT	20.84	1,688.04	Import	Raw Material
42	019035	BALSA GS UNCOATED 150KG/M3. 6.4-9.5 MM	SQMT	0.94	76.14	Import	Raw Material
43	019042	BALSA GS UNCOATED 150 KG/M3 9.5-15.9MM	SQMT	0.74	59.94	Import	Raw Material
44	019048	BALSA GS UNCOATED 150KG/M3 19.1-31.8 MM	SQMT	1.12	90.72	Import	Raw Material
45	019050	BALSA GS UNCOATED 150KG/M3 25.4-31.8MM	SQMT	1.68	136.08	Import	Raw Material
46	019061	BALSA GS UNCOATED 150KG/M3 25.4-38.1 MM	SQMT	0.74	59.94	Import	Raw Material
47	019062	BALSA GS UNCOATED 150KG/M3 38.1-31.8MM	SQMT	1.12	90.72	Import	Raw Material
48	030992	PET-FOAM 100KG/M3 40MM	SQMT	5.30	429.30	Import	Raw Material
49	031931	FOAM CONE M30 TULIP BUSHING	PCS	84.00	6,804.00	Import	Parts
50	033368	BALSA GS UNCOATED 150KG/M3 25.4MM	SQMT	23.75	1,923.75	Import	Raw Material
51	033742	BALSA GS UNCOATED 150 KG/M3 15.9-25.4MM	SQMT	1.12	90.72	Import	Raw Material
52	033743	BALSA GS UNCOATED 150 KG/M3 15.9MM	SQMT	11.91	964.71	Import	Raw Material
53	033763	BALSA GS UNCOATED 150 KG/M3 19.1MM	SQMT	5.95	481.95	Import	Raw Material
54	033765	BALSA GS UNCOATED 150 KG/M3 31.8MM	SQMT	23.63	1,914.03	Import	Raw Material
55	033766	BALSA GS UNCOATED 150 KG/M3 38.1MM	SQMT	18.61	1,507.41	Import	Raw Material
56	033769	BALSA GS UNCOATED 150 KG/M3 9.5MM	SQMT	29.02	2,350.62	Import	Raw Material
57	033770	BALSA GS UNCOATED 150 KG/M3 6.4MM	SQMT	12.89	1,044.09	Import	Raw Material
58	034853	FOAM BLOCK 75/45X75X575 CABLE	PCS	1.00	81.00	Import	Parts
59	034854	FOAM BLOCK TOROID LM 47.6 P/P2 ILPS	PCS	1.00	81.00	Import	Parts
60	034856	TIP ANCHOR TOROID ASSY LM 47.6 P/P2 ILPS	PCS	1.00	81.00	Import	Parts
61	086107	PVC-FOAM SHEET, 80KG/M3, 60 MM	SQMT	0.35	28.35	Import	Raw Material
62	104107	PVC-FOAM 80KG/M3 25MM	SQMT	21.83	1,768.23	Import	Raw Material
63	104307	PVC-FOAM 80KG/M3 10MM	SQMT	8.94	724.14	Import	Raw Material
64	346201	VORTEX GENERATOR LARGE 25X50X350	PCS	29.00	2,349.00	Import	Parts
65	414117	PVC-FOAM SHEET,80KG/M3, 40MM	SQMT	1.48	119.88	Import	Raw Material
66	505201	WEIGHING CHAMBER NET	NOS	2.00	162.00	Import	Parts
67	546501	BUSHING METALLIZED M30 "TULIP"	NOS	84.00	6,804.00	Import	Parts
68	557701	DISTANCE PLUG H=3 MM YELLOW	NOS	115.00	9,315.00	Import	Parts

For LM Wind Power Blades (India) Pvt. Ltd.

Moham Babur N
 Assistant Manager - Scheduler Operations,
 Materials & Resources

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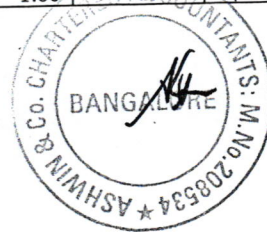


ANNEXURE -7A
CONSUMPTION DETAILS FOR APPLIED ITEM FOR ADVANCE LICENSE No. 0710106571 Dated 27.08.2014

Sl.No	ITEM CODE	ITEM DESCRIPTION	UOM	QTY	Qty for 81 Nos Blades	Import/Indig enious	Item Category
69	557801	DISTANCE PLUG H=5 MM GREEN	NOS	86.00	6,966.00	Import	Parts
70	564301	WEDGE PULT GFRP 26X13.4X950/680 BF LEFT	PCS	2.00	162.00	Import	Parts
71	564401	WEDGE PULT GFRP 53X30.3X950/400 BF	PCS	82.00	6,642.00	Import	Parts
72	564501	WEDGE PULT GFRP 26X13.4X950/680 BF RIGHT	PCS	2.00	162.00	Import	Parts
73	034296	RECEPTOR TUNGSTEN Ø18.5XM10X42	NOS	1.00	81.00	Import	Parts
74	034821	LIGHTNING CONDUCTOR ASSY GAMESA	PCS	1.00	81.00	Indigenous	Parts
75	474501	RECEPTOR L = 46MM	NOS	1.00	81.00	Import	Parts
76	504401	RECEPTOR TUNGSTEN Ø18.5XM10X38	NOS	1.00	81.00	Import	Parts
77	507401	RECEPTOR L=40MM	NOS	1.00	81.00	Import	Parts
78	563201	FLANGE SEGMENT SAF 2205 BCD1800 21 HOLES	PCS	4.00	324.00	Import	Parts
79	092207	PERFORATED FILM W=1450mm	SQMT	307.44	24,902.64	Import	Processing Consumable
80	307201	TAPE SEALANT	MTR	767.15	62,139.15	Import	Processing Consumable
81	463216	INFUSION MEDIA 4000mm	MTR	266.56	21,591.36	Import	Processing Consumable
82	501201	INLET GATE FOR OMEGA PROFILE	NOS	40.00	3,240.00	Import	Processing Consumable
83	561716	8/12 MM SILICONE HOSE, NATURAL COLOUR	MTR	6.00	486.00	Import	Processing Consumable
84	709127	INLET PROFILE PP 4M	NOS	210.00	17,010.00	Import	Processing Consumable
85	042814	VACUUM BAG 3000MM CF (150 m)	PCS	1.00	81.00	Import	Processing Consumable

For LM Wind Power Blades (India) Pvt. Ltd.

[Signature]
Mohan Babu N
 Associate Manager - Scheduler Operations,
 Materials & Resources



[Signature]

01/80/162/174 Annex 6

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20/10/15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES-1

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No. 0310791357 dated 24.11.2014 issued to M/s. Larsen and Toubro Ltd. Mumbai

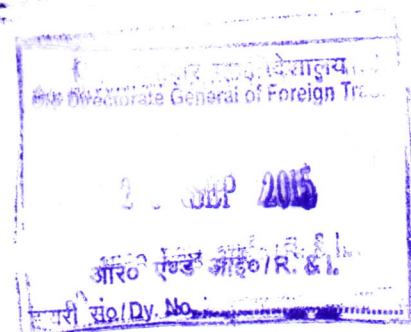
Reference DGFT I.D. No. 01/80/50/00615/AM15/DES-1/1820 dated 12.02.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Larsen and Toubro Ltd. Mumbai for ratification of the norms of advance licence issued under Para 4.7 for export of "Control System".

2. The FOB value of export is Rs. 3,21,43,217.00 (US\$ 5,18,439.00) and CIF value of Import is Rs 1,86,22,714.00 (US\$ 5,18,439.00).
3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization as per enclosed Annexure 'A'.

14/81
(Asha Nangia)
Director

Shri Pradyumana Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(13)/2015-IPHW dated 11.09.2015

For DES-II



Material	Description	Unit	Total	Qty requested in DGFT	Qty recommended
MTL5511	DIGITAL INPUT BARRIER,MTL5511	No.	98	98	98
MTL5541	ANALOG INPUT BARRIER,MTL5541	No.	785	769	769
MTL5546Y	ANALOG OUTPUT BARRIER,MTL5546Y	No.	117	117	117
MTL5532	PULSE BARRIER,MTL5532	No.	23	23	23
MLZB24518	SURGE PROTECTION DEVICE FOR RS232/RS485	No.	40	40	40
MLZB24509	MTL-24509 SPD FOR SERIAL RS232 SIGNALS	No.	8	8	8
MLZB24540	SPD ZB24540 FOR LAN	No.	13	13	13
MLZD16709	SPD ZD16709 FOR 1-PHASE, 2 WIRE,MTL	No.	14	14	14
MTL5582	RTD ZENER BARRIER MTL5582, ACTIVE TYPE	No.	289	289	289
MLZD16108	SPD ZD16108 FOR 3-PHASE, 4 WIRE,MTL	No.	14	14	14
MTL661	LOOP POWER DISPLAY	No.	3	3	3
PIP66	MTL661 PIPE MTG KIT FOR MTL 661	No.	3	3	3
396560-01-6	CW Micro Base Chassis 8 SLOT	No.	21	21	21
396879110S-CE	18,CE150MHZ W/O GAS,2MSR,64MSDR	No.	26	26	26
396657028-CE	5,CE 12-24V SYST CONT,W/O LOCK&WD	No.	26	26	26
396571-02-6	CW Micro ISOL DI LCL TRM W LED	No.	53	53	53
396604-03-0	CWM, HCM ISOL AI, LOCAL TERM.	No.	37	37	37
396572-02-2	CW Micro ISOL DO LCL TRM W LED	No.	21	21	21
396559-01-8	CW Micro Exp Chassis 8 I/O Assy	No.	27	16	16
396581-01-3	CW MICRO Comm Module	No.	18	16	16
OPENBSILIC	OpenBSI Software User License	No.	5	5	5
396560-02-4	CW Micro Base Chassis 4 SLOT	No.	5	5	5
S600P10BBD3	S600+2I/O +Proverb CC & CK	No.	4	4	4
S600LITE	floboss S600LITE	No.	4	4	4
IC695PSA140E	RX3I MULTIFUN AC125VDC PS	No.	25	30	25
IC695CRU320-EN	RX3I REDUNDANT 1 GHZ CPU	No.	16	16	16
IC695RMX128-DG	RMX 128MEG MEMORY	No.	10	10	10
IC694BEM331C	RX3I GENIUS BUS CONTROLLER	No.	24	24	24
IC695ETM001-ER	RX3I ETHRNET MDL,10/100MB	No.	13	13	13
IC695CPU320-HU	RX3I 1 GHZ CPU WITH TWO SERIAL PORTS [WEB	No.	2	2	2
IC695CMM004-BF	SERIAL COMM MDL, 4 PORTS	No.	29	29	29
IC694BEM331N	GENIUS BUS CONTROLLER	No.	1	1	1
IC754VGI08CTD-CB	VIEW INTERIM 8IN COLOR	No.	6	6	6
IC754GEN001-BA	GE FANUC GENIUS COMM for QP VIEW & CTRL	No.	6	6	6
IC660BSM021E	BUS SWITCHING MDL 24/48VDC	No.	6	6	6
IC200MDL650K	IN 24 VDC POS/NEG GRP 32PT	No.	123	123	123
IC200MDL742H	ND3B2 (2) OUT 24 VDC POS 5A	No.	81	81	81
IC200ALG264J	ALG IN 15B CURRENT 15 CH	No.	52	52	52
IC200ALG320J	ALG OUT 12B CUR 4CH	No.	39	39	39
IC200ALG620-JF	ALG IN 16B RTD 4CH NAI2A2	No.	76	76	76
IC200MDD841-JG	MIX 24VDC IN/OUT/HSC	No.	16	16	16
IC200CHS022L	COMP I/O CARRIER BOX STYLE	No.	360	360	360
IC200GBI001-LL	I/O GENIUS NIU	No.	48	48	48
IC200PWR102J	NP7B1 PS 120/240VAC W/EXP 3	No.	122	122	122
IC200PWB001H	PWR SPLY BOOSTER CARRIER	No.	23	23	23
IC695CHS016-DA	RX3I UNIVERSAL SLOTS BACKPLANE	No.	52	13	13

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20.10.15

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATION & IT
DEPARTMENT OF TELECOMMUNICATIONS
WPC WING
6th Floor, Sanchar Bhawan, 20 Ashoka Road,
New Delhi-110001

No: R-11020/06/2015-PP

Dated: 05.10.2015

To,

Foreign Trade Development Officer,
O/o the DGFT,
Import Cell, Deptt. Of Commerce,
Udhyog Bhawan,
New Delhi-110001

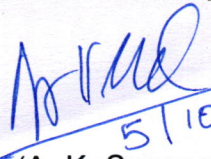
Subject: Request for grant of import License for import of
Transportable RADAR Power system by M/s Mak Controls &
Systems Pvt. Limited, Coimbatore.

AA NO. 3210077400
dt. 21.1.2015

Sir,

I am directed to refer to your O.M. No. 01/81/50/561/AM
15/DES II/19, dated 18.05.2015 on the above subject and to state that
details of RF equipments such as make, model number, frequency
range of operation and RF power may kindly be provided for further
examination.

Yours faithfully


5/10/2015

(A. K. Saxena)

Engineer (Security Group)

For Joint Wireless Adviser to the Govt. of India

44
20-10-15

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310794878 dated 25.03.2015 and 0310794570 dated 13.03.2015 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their ID note No 01/80/50/123/AM-16/DES-II/41 dated 08.09.2015 regarding furnishing the comments of Ministry of Steel on ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following for consideration of the Norms Committee:

Advance Authorization No	Description of item of Export	Quantity	Description of item of Import	Quantity
14/81 ✓ 0310794570 dated 13.03.2015	Cold Rolled Stainless Steel Strips/Coils Grade 316L, thickness 0.08 MM to 0.20 MM width 35 MM to 310 MM	52124 Kg	Hot Rolled Wide Coils/Strips Grade 316L, thickness above 0.20 MM width above 350 MM	53750 Kg
14/87 ✓ 0310794878 dated 25.03.2015	Cold Rolled Stainless Steel Strips/Coils Grade 304/304L, thickness 0.08 MM to 0.20 MM width 35 MM to 310 MM	133980 Kg	Hot Rolled /Cold Rolled Stainless Steel Coils, Wide Coils, strips Grade 304/304L, thickness above 0.20 MM width above 350 MM	138000 Kg



(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TD dated 23.10.2015

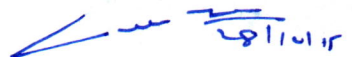
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2015 - Case No. 39/5/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310794640 dated 17.03.2015)

Reply submitted by the firm vide their letter dated 03.09.2015 has been perused and they may be asked to submit the following information:

1. Names of import items at Sl. No. 2, 3 & 4 and their specific use in export items.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/115/2015-TSW/45 dated 28 /10/2015

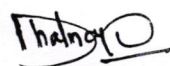
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20.10.15

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310794878 dated 25.03.2015 and 0310794570 dated 13.03.2015 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their ID note No 01/80/50/123/AM-16/DES-II/41 dated 08.09.2015 regarding furnishing the comments of Ministry of Steel on ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following for consideration of the Norms Committee:

Advance Authorization No	Description of item of Export	Quantity	Description of item of Import	Quantity
0310794570 dated 13.03.2015	Cold Rolled Stainless Steel Strips/Coils Grade 316L, thickness 0.08 MM to 0.20 MM width 35 MM to 310 MM	52124 Kg	Hot Rolled Wide Coils/Strips Grade 316L, thickness above 0.20 MM width above 350 MM	53750 Kg
0310794878 dated 25.03.2015	Cold Rolled Stainless Steel Strips/Coils Grade 304/304L, thickness 0.08 MM to 0.20 MM width 35 MM to 310 MM	133980 Kg	Hot Rolled /Cold Rolled Stainless Steel Coils, Wide Coils, strips Grade 304/304L, thickness above 0.20 MM width above 350 MM	138000 Kg


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(2)/2015-TD dated 23.10.2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2015 - Case No. 37/5/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310794906 dated 26.03.2015)

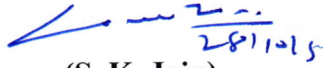
Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 6 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	17306	3	116704	5	17306
2	678.7	4	3266	6	678.7

2. Words “ 0.6/1.0 KV” may be suffixed with the description of export products at Sl. No. 1 to 6.
3. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 121009.45 Kgs. for export products at Sl. No. 1 to 6, taking clue from Engineering Tables No. 4 & 5.
4. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6.
5. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6 .
6. Quantities of import item at Sl. No. 4 viz. Plasticiser (DOP) may be allowed as 1.05 Kgs./Kg content in the export products at Sl. No. 1 to 6.
7. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/48 dated 28/10/2015

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20.10.25

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2015 - Case No. 32/5/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310795281 dated 13.04.2015)

Advance Authorisation may be ratified as under:

1. Following words may be suffixed with the description of export product
“1C x 16 Sq. mm- Quantity 3 Kms ,
1C x 25 Sq. mm- Quantity 37.5 Kms
1C x 35 Sq. mm- Quantity 38.5 Kms,
1C x 50 Sq. mm- Quantity 39 Kms,
1C x 70 Sq. mm- Quantity 39 Kms &
1C x 95 Sq. mm- Quantity 23 Kms”
2. Quantity of import item at Sl. No. 1 may be allowed as 83163 Kgs. as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e 15298.54 Kgs. as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/115/2015-TSW/54 dated 28 /10/2015

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2010.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s TD Power Systems Ltd. for ratification of norm of
AA No. 0710108076 dated 17.04.2015

Reference: DGFT ID Note No. 01/81/50/104/AM16/DES-II/221 Dated
21.09.2015.

O/o DGFT may refer to firm's reply dated 10.09.2015 forwarded to this office under above reference. It is observed from the reply that rating of the export product has been given as 3300 MVA which does not seem to be correct. Apart from this other details/drawings etc. enclosed with the reply are not legible. The firm may therefore be requested again to furnish complete specification, description of export product along with legible copy of drawings and detailed justification for the input requirement. End use of export product may also be given.

g...
16.10.15

(Gajraj Singh)

Sr. Development Officer

14/81

FTDO, DES-II, DGFT.

DHI UO No. 3(143)/2015/TSW(B)/ dated 16.10.2015.

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20-10-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/10/2015 - Case No. 38/8/81 (M/s Sam Alloys Pvt. Limited)
(Advance Authorization No. 0310795864 dated 13.05.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 202 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 202 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.

Norms committee may take a view


28/10/15

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/115/2015-TSW/66 dated 28 /10/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2015 - Case No. 14/8/81 (M/s KEI Industries Ltd.) (Advance Authorization No. 0510394365 dated 27.05.2015)

Advance Authorisation may be ratified as under:

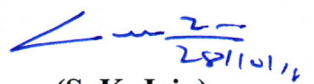
1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	12898	15	21.8	29	676	43	1869
2	5781	16	34.5	30	1121	44	2696
3	477	17	50.4	31	381	45	4208
4	761	18	181.7	32	381	46	4695
5	1738	19	5351.3	33	569	47	7678
6	1973	20	12258.7	34	1401	48	13024
7	2465	21	1010.4	35	2128	49	16373
8	3184	22	1384	36	410	50	3629
9	4428	23	2547	37	600	51	2986
10	5809	24	1476	38	1537	52	2395
11	7176	25	1981	39	409	53	1678
12	9067	26	2905	40	1631		
13	10366	27	12810	41	2357		
14	5915	28	354	42	1311		

2. Words "Lead Sheathed" may be suffixed with the description of export items at Sl. No. 21 to 27.
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 3, 4, 22, 23, as per Engineering Table 4.
 - b) For Export products mentioned at Sl. No. 5 to 8, 15 to 18, 20, 24 to 26, 28 to 30, 39 to 41, 47, 50 to 53 as per Engineering Table 5
 - c) For Export products mentioned at Sl. No. 9, 11, 13, 14 & 48 as applied for i.e. 2588.77 Kgs./Km, 4437.89 Kgs./Km, 6841.75 Kgs./Km, 4640.58 Kgs./Km & 8875.77 Kgs./Km respectively taking clue from Engineering Table 5.
 - d) For Export products mentioned at Sl. No. 10, 12, 27 & 49 as 3513.3 Kgs./Km, 5547.4 Kgs./Km, 5547.4 Kgs./Km & 11094.7 Kgs./Km respectively taking clue from Engineering Table 5
 - e) For Export products mentioned at Sl. No. 21, 31 to 38, as 1.01 Kgs./kg content in the Export products.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 14, 19 to 27 & 31 to 53.

4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 29 & 40 to 53.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 29 & 40 to 53.
6. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 29 & 40 to 53.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 13, 20 to 27 & 31 to 49 as claimed by the firm.
8. Quantities of import item at Sl. No 7 viz. Lead may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 21 to 27.
9. Quantities of import item at Sl. No. 8 viz. Copper Tape/Copper Foil (Electrolytic High Conductivity Grade) may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1, 2, 20 & 47.
10. Quantities of import item at Sl. No. 9 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 31 to 39.
11. Quantities of import item at Sl. No 10 viz. Aluminium Wire Rod(Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1, 2, 19, 42, 43 & 46 as per Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 44 & 45 as 787.1 Kgs./Km & 1349.3 Kgs./Km respectively taking clue from Engineering Table 5.
 - c) For Export products mentioned at Sl. No. 14 & 50 to 53 , as 1.01 Kgs./kg content in the Export products.
9. Quantities of import item at Sl. No. 11 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 31 to 39.

Norms committee may take a view


 (S. K. Jain)
 Development Officer

Norms Committee II

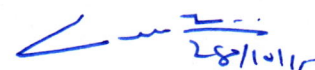
DIPP No. 12/115/2015-TSW/68 dated 28/10/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting 20/10/2015 - Case No. 35/8/81 (M/s Man Industries (India) Limited) (Advance Authorization No. 0310796236 dated 27.05.2015)

1. Diameter of pipe in description of export item may be amended from "16" to 120" to "30" (762 MM)".
2. Pipe Thickness in description of export item may be amended from "6 mm to 40 mm" to "15.90 mm".
3. Words "of relevant grade" may be added with the description of import item at Sl. No. 1.
4. Thickness of import item at Sl. No. 1 may be amended from " 6 mm to 40 mm" to " 15.90 mm".
5. Quantity of import item at Sl. No. 1 may be allowed as 9065.7 MT as 1.05 MT/MT content in the export item as per SION C-1292.
6. Quantity of import item at Sl. No. 2 may be allowed as 35.658 MT as per SION C-1292.
7. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as applied for i.e. 8.404 MT, 18.432 MT & 282.479 MT respectively as per SION C-1292.
8. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted and CIF value of this item may be restricted upto 6% of fob value of export item.
9. Quantity of import item at Sl. No. 7 viz. cement may be allowed as 4004.15 MT as 1.05 MT/MT content in the export product.
10. Words "relevant" may be added with the description of import item at Sl. No. 8 and its quantity may be allowed as 1.05 MT/MT content in the export item Quantity of this item may be restricted upto 85272 Sq. meters.

Norms committee may take a view


28/10/15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/70 dated 28/10/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2015 - Case No. 19/8/81 (M/s. Jindal SAW Limited) (Advance Authorization No. 0510394385 dated 29.05.2015)

Advance Authorization may be ratified as under:

1. Following may be suffixed with the description of export item at Sl. No. 1:
“ 3LPP coated pipes of 2.5 mm thickness- 8311 Sq. Meters,
3LPP coated pipes of 3.0 mm thickness- 46410 Sq. Meters,
3LPP coated pipes of 3.5 mm thickness- 143693 Sq. Meters,
CWC Weight: 26817 MT”
2. Following may be suffixed with the description of export item at Sl. No. 2:
“ HSS coating thickness- 2.5 mm,
CWC Weight: 116.8 MT”
3. Quantity of import item at Sl. No. 1 may be allowed as 2576 Nos. (106576 Kgs.) on net to net basis with accountability clause.
4. Total quantities of import items at Sl. No. 2 & 6 put together may be allowed within 2 % of FOB value of export item at Sl. No. 1.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 23.611 MT taking clue from SIONs C-1290, C-1291 & C-1292.
6. Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 51.786 MT taking clue from SIONs C-1290, C-1291 & C-1292.
7. Quantity of import item at Sl. No. 5 viz. Polypropylene(PP) may be allowed as applied for i.e. 645.1 MT taking clue SIONs C-1290, C-1291 & C-1292.
8. Word “ Relevant” may be prefixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 7817 Rolls (156480 Kgs.) inclusive of 2.5 % wastage as claimed by the firm.
9. Quantity of import item at Sl. No. 8 viz. Cement may be allowed as 4806 MT as 1.05 Kgs./kg. content in export items.
10. Total quantities of import items at Sl. No. 9 to 14 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/72 dated 28 /10/2015

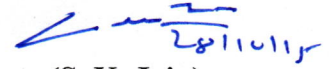
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2015- Case No. 16/8/81 (M/s Hindustan Urban Infrastructure Limited) (Advance Authorization No. 0510394422 dated 03.06.2015)

Advance Authorization may be ratified as under:

1. Net weight of export item may be specified as 11184 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 10352.3 Kgs. as 1.01 Kgs./Kg. content in the export product taking clue from SION C-7.
3. Words "Dia 7.11 mm " may be suffixed with the description of import item at Sl. No. 2.
4. Quantity of import item at Sl. No.2 may be allowed as 930.2 Kgs (12.24 Kms.) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/73 dated 28 /10/2015

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20.10.25

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2015- Case No. 5/18/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410160638 dated 05.06.2015)

Advance Authorisation may be ratified as under:

1. Words "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 10 and their quantities may be allowed as 1.02 Kgs./Kg. content in export item.

Norms committee may take a view


28/10/15

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/115/2015-TSW/77 dated 28/10/2015

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

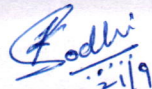
30(136)/15-ME

Subject: AA no 0310796526 dated 09.06.15 in respect of M/s Anglo Steel Pvt. Ltd.

The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Description of the export product and weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(136)/15-ME dated 21.09.15

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20.10.15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

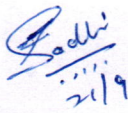
30(137)/15-ME

Subject: AA no 0310796525 dated 09.06.15 in respect of M/s Anglo Steel Pvt. Ltd.

The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Description of the export product and weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(137)/15-ME dated 21.09.15

80
20-10-15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

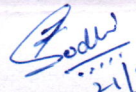
30(138)/15-ME

Subject: AA no 0310796527 dated 09.06.15 in respect of M/s Anglo Steel Pvt. Ltd.

The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Description of the export product and weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

14/81
This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(138)/15-ME dated 21.09.15

84
20.10.15

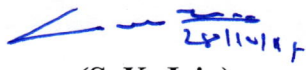
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2015 - Case No. 24/8/81 (M/s Hindustan Urban Infrastructure Limited) (Advance Authorization No. 0510394615 dated 17.06.2015)

Advance Authorization may be ratified as under:

1. Net weight of export item may be specified as 128.616 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 119052.6 Kgs. as 1.01 Kgs./Kg. content in the export product taking clue from SION C-7.
3. Words "Dia 7.11 mm " may be suffixed with the description of import item at Sl. No. 2.
4. Quantity of import item at Sl. No.2 may be allowed as 10698 Kgs (140.8 Kms.) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/84 dated 28/10/2015

OL 226
20/10/15

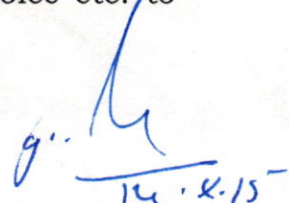
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Lloyd Insulation India. Ltd. for
amendment/modification of norm - AA No. 0510241176 dated
12.05.2009

Reference: DGFT ID Note No. 01/81/50/36/AM10/DES-II/222 Dated
21.09.2015.

The undersigned is directed to refer to firm's request dated 10.09.2015 in
respect of subject authorization forwarded under above reference and to convey
that issue has already been clarified vide this office UO of even no. dated
02.05.2014. The applicant may further show catalogue/import invoice etc. to
RLA to short out the issue.

This issue with the approval of IA (KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(115)/2009/TSW(B)/ dated 14.10.2015.

01/81/162/182 1 Am L6

OL 227
20/10/15

No. 17(23)/2009-IPHW
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DESTA

Dated 22.9.2015

Subject:- Amendment/ Modification of norms in respect of Advance Authorization No. 0710058728 dated 25.7.2008 in respect of M/s. Molex (India) Pvt. Limited.

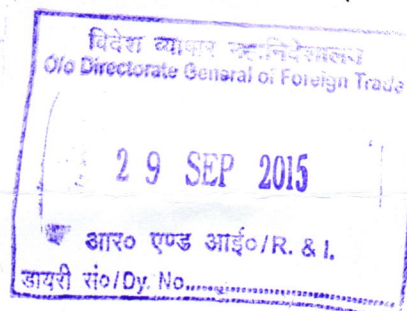
Please refer to DGFT I.D. No. 01/81/050/00301/AM09/19 dated 14.8.2015 requesting DeitY to re-examine the comments in respect of import item at Sl. No. 4 for contact clip of the above mentioned Advance Authorization.

2. In this regard, it is stated that DeitY has ratified the norms for items at Sl. No. 4 on net to net basis and the applicant has applied for 18000000 number of contact clips, thus there is no discrepancy at DeitY's end in ratifying the norms of advance authorization. There may be some error at the end of DGFT/Regional Licensing Authority at the time of issuing advance authorization to M/s. Molex India Pvt. Ltd. A copy of comments of DeitY sent on 22.07.2009 are also enclosed herewith for reference.

AL

(Asha Nangia)
Director

Shri Pradyumna Sahu
FTDO
O/o DGFT
Udyog Bhavan
New Delhi



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Government of India
Ministry of Communications and Information Technology
Department of Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

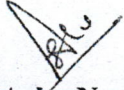
**Sub : Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of
Advance Licence No. 0710058728 dated 25.07.2008 issued in favour of M/s.
Molex (India) Pvt. Ltd., Bangalore.**

Kindly refer to your U.O. No. 01/81/50/301/AM09/DES-II/63 dated 08.04.2009 for ratification of norms of advance licence for export of "SAM 2 GSM Antenna Assembly (Parts of Cellular Phone) etc."

The FOB value of export is Rs. 24,36,00,435/- (US\$ 58,00,010/-) and CIF value of import is Rs. 15,25,25,888/- (US\$ 36,31,569).

The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are required to assemble the export product. In view of above, we recommend for ratification of norms of the Advance License on following basis:

1. For Import items at Sl. No. 1-8 : On net to net basis with accountability clause.
2. For Import items at Sl. No. 9-10 : As applied for with accountability clause.


(Asha Nangia)
Additional Director
Tel. : 24301922

O/c

DGFT, Shri Narendra Vashista, FTDO
DIT U.O. No. 17(23)/2009-IPHW dated 22.07.2009

Issued
23/7

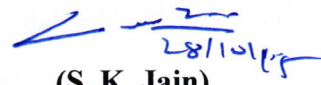
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/10/2011 - Case No. A/R-228 (M/s Shubhlaxmi Metals & Tubes Pvt. Limited) (Advance Authorization No. 0310616009 dated 15.02.2011)

Firm in their reply submitted vide letter dated 11.08.2015 have stated that they have imported Seamless Stainless Steel tubes/pipes below 42 mm and exported Seamless Stainless Steel tubes/pipes of OD 33 mm and less. As requested by the firm, Advance Authorisation can not be ratified on repeat basis as per their other Advance Authorisation No. 0310527168 dated 06.07.2009 in which size ranges of export and import items were different.

As export items fall within the size range of import item, it is not possible to fix norms and firm may be asked to submit the following information :

1. Specific OD and WT of import item and export product.
2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.


28/10/15

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/115/2015-TSW/228-A/R dated 28/10/2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Narayan Powertech Pvt. Ltd. for modification of norm of AA No. 3410017503 dated 28.11.2006

Reference: DGFT ID Note No. 01/81/50/971/AM07/DES-II/110 Dated 15.09.2015.

O/o DGFT may refer to firm's request dated 30.06.2012 forwarded under above reference. It is observed that similar request of the firm was earlier examined and the firm was advised to furnish certain information vide this office UO of even no. dated 03.07.2013. Since desired information has not been furnished, O/o DGFT is again requested to provide following information:

1. Copy of the minutes of the meeting wherein the decision was taken to ratify the norm of subject authorization.
2. Break-up of various types of current and potential transformers (Export Products) in terms of their quantity in numbers.
3. Justification for input requirement in terms of information as per Sl. No. 3, 4, 8 & 11 of SDL for each type of current and potential transformer separately.

This issue with the approval of IA(KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(135)/2012/TSW(B)/ dated 05.10.2015.

339

OL 233
20/10/15

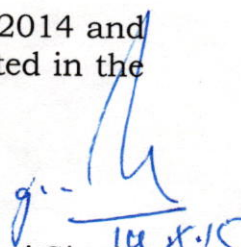
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Leitwing Shriram Manufacturing Ltd. for
ratification of norm of AA No. 0410147963 dated 15.07.2013

Reference: DGFT ID Note No. 01/81/50/227/AM14/DES-II/111 Dated
15.09.2015.

The undersigned is directed to refer to firm's reply dated 30.08.2014 and
to call for KW rating of export products as the same has not been indicated in the
reply.

This issue with the approval of IA (KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(77)/2013/TSW(B)/ dated 19.10.2015.

(364)

OL 235
20-10-15

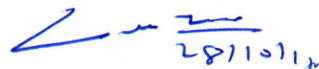
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/10/2015 - Case No. A/R-235 (M/s Sterlite Technologies Ltd.)
(Advance Authorization No. 0310717142 dated 13.12.2012)**

Advance Authorization may be ratified as under:

1. Words " 10TW/6TW/1/5.97 MM" may be suffixed with the description of export product.
2. Net weight of export product may be specified as 37151 Kgs.
3. Quantity of import item at Sl. No. 1 may be allowed as 33529.3 Kgs. as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7.
4. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 4296.24 Kgs. (79.56 Kms.) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/235-A/R dated 28/10/2015

OL 236
20.10.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/10/2015 - Case No. A/R-236 (M/s Sterlite Technologies Ltd.)
(Advance Authorization No. 0310722786 dated 04.02.2013)**

Norms for import item at Sl. No. 2 may be modified as under on repeat basis in line with their other Advance Authorizations:

1. Quantity of import item at Sl. No.2 may be allowed as 9922.56 Kgs. (130 .56 Kms.) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/115/2015-TSW/236-A/R dated 28/10/2015

02 237
20.10.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/10/2015 - Case No. A/R-237 (M/s Sterlite Technologies Ltd.)
(Advance Authorization No. 0310781628 dated 15.05.2014)**

Status quo may be maintained and firm may be informed as under:

1. Quantity of import item at Sl. No. 1 (Aluminum Ingots) has been allowed on repeat basis as per their other Advance Authorisation No. 0310722786 dated 04.02.2013 for the same size of ACCC Conductor (10TW/6TW/1/7.11 MM) as 1.04 Kgs./kg. content in the export item

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/237-A/R dated 28/10/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/10/2015 - Case No. A/R-238 (M/s Sterlite Technologies Ltd.)
(Advance Authorization No. 0310701351 dated 09.07.2012)**

1. Firm has requested for restoration of description of export items as per Advance Authorization originally issued to them.
2. In Advance Authorization, trade/commercial names of export items were indicated, namely "ACCC DRAKE conductors & ACCC COPENHAGEN conductors" and therefore specification/size of conductors as intimated by the firm were added with the description of export items by the Norms Committee.
3. According to firm, exports were made by them in October, 2012 whereas Norms were fixed by the Norms Committee in March, 2013 and therefore, it is not possible to amend the description of export items as decided by the Norms Committee.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/115/2015-TSW/238-A/R dated 28/10/2015

OL 241
20.10.15

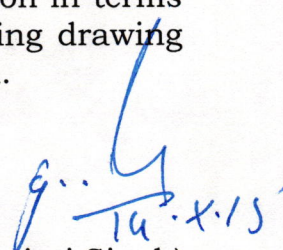
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Alstom India. Ltd. for modification of norm of AA
No. 3410034345 dated 13.06.2012

Reference: DGFT ID Note No. 01/81/50/195/AM13/DES-II/114 Dated
16.09.2015.

O/o DGFT may refer to firm's request dated 24.01.2014 forwarded under above reference. It is observed that the norm for subject authorization were recommended based on information made available along with their reply as they could not furnish basic material requirement calculation. The firm may therefore be advised to furnish basic material requirement calculation in terms of Sl. No. 11 of SDL starting from export product rating and linking drawing dimensions used in the calculation to justify higher wastage claimed.

This issue with the approval of IA (KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(18)/2012/TSW(B)/ dated 14.10.2015.

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 20/10/2015 - Case No. A/R-242 (M/s Avon Tubetech Pvt Ltd.)
(Advance Authorization No. 0510311845 dated 20.12.2011)

1. Firm has requested for restoration of description of export item and import item as per Advance Authorization originally issued to them.
2. In Advance Authorization, description of export & import items were mentioned as under:
Export item: Cold Drawn Seamless Steel Tubes(CDS)
Import item: Seamless Steel Tubes
3. For the purpose of differentiation in export & import items, description of import item was amended by the Norms Committee in its dated 13/03/2012 as "**Hot Drawn** Seamless Steel Tubes"
4. Based on the representation submitted by the firm, description of export & import items were amended by the Norms Committee in its meeting dated 22.05.2012, as under:

Export item: **Finished** Cold Drawn Seamless Steel Tubes(CDS)
Import item: Seamless Steel Tubes
5. According to firm, exports were made by them prior to amendment in the description of export item by the Norms Committee in its meeting dated 22.05.2012 and therefore, it is not possible to amend the description of export items as decided by the Norms Committee.

Norms committee may take a view

 28/10/15

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/242-A/R dated 28/10/2015

**Department of Industrial Policy & Promotion
(TSW)**

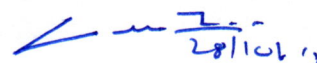
NC Meeting dated 20/10/2015 - Case No. A/R-243 (M/s Jindal SAW Limited) (Advance Authorization No. 0510340521 dated 10.12.2012)

Advance Authorization may be ratified as under:

1. Following may be suffixed with the description of export item at Sl. No. 1:
“ 3LPP coated pipes of 2.5 mm thickness- 17065.63 Sq. Meters,
3LPP coated pipes of 3.0 mm thickness- 113551.65 Sq. Meters,
3LPP coated pipes of 3.5 mm thickness- 17013.07 Sq. Meters,
CWC Weight: 9631 MT”
2. Following may be suffixed with the description of export item at Sl. No. 2:
“ 3LPP coated pipes of 3.0 mm thickness- 17230 Sq. Meters,
CWC Weight: 861 MT”
3. Following may be suffixed with the description of export item at Sl. No. 3:
“ 3LPP coated pipes of 3.0 mm thickness- 25170 Sq. Meters,
CWC Weight: 1444 MT”
4. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 26809 MT , 2721.5 MT & 4725.5 MT respectively.
5. “UOM” of export items at Sl. No. 4 & 5 may be corrected as “Nos.”
6. Total quantities of import items at Sl. No.1, 5 ,6, 9 to 13 & 25 put-together may be allowed within 2 % of FOB value of export items
7. Quantity of import item at Sl. No. 2 viz. Epoxy Powder may be allowed as 22.613 MT taking clue from SIONs C-1290, C-1291 & C-1292.
8. Quantity of import item at Sl. No. 3 viz. Adhesive may be allowed as 39.644 MT taking clue from SIONs C-1290, C-1291 & C-1292.
9. Quantity of import item at Sl. No. 5 viz. Polypropylene(PP) may be allowed as 543.308 MT taking clue SIONs C-1290, C-1291 & C-1292.
10. Word “Relevant” may be prefixed and words “ size 0.182 Mtrs. x 180 Mtrs.” may be suffixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 8201 Rolls.
11. Quantity of import item at Sl. No. 8 viz. Cement may be allowed as 2088 MT as 1.05 Kgs./kg. content in export items.
12. Import items at Sl. No 14 to 24 may be deleted as not imported by the firm.
13. Total quantities of import items at Sl. No. 26 & 27 put together may be allowed within 2 % of FOB value of export item at Sl. No. 3.

14. Word "Relevant" may be prefixed with the description of import items at Sl. No. 28, 29 & 30.
15. Quantity of import item at Sl. No. 28 may be allowed as 26049 Kgs. on net to net basis with accountability clause.
16. Total quantities of import items at Sl. No. 29 & 30 put-together may be allowed as 3861 Nos.(97.347 MT). on net to net basis with accountability clause.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/243-A/R dated 28 /10/2015

OL-244
20.10.15

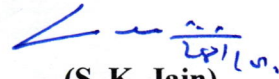
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/10/2015 - Case No. A/R-244 (M/s Gujarat Copper Alloys Limited)
(Advance Authorization No. 0310775177 dated 20.03.2014)**

Advance Authorization may be ratified as under:

1. Description of export product at Sl. No.1 may be modified as "Copper Strips".
2. Description of export product at Sl. No. 2 may be modified as "Copper Flats/ profiles/Rods(Dia 12 mm above)".
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 71.4 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1185
4. Words "Dia 8 mm" may be suffixed with the description of import item at Sl. No. 2.
5. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 30.6 MT as 1.02 Kgs./Kg. content in the export items taking clue from SION C-1185

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/115/2015-TSW/244-A/R dated 28/10/2015



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
OFFICE OF JOINT DIRECTOR GENERAL OF FOREIGN TRADE
110-111, PARSVANTH PLAZA, DELHI ROAD, MORADABAD-244001

F.No.29/24/40/6/AM12/

1419

Dated:

20/10/15

To,

The Directorate General of Foreign Trade,
Udyog Bhawan,
New Delhi.

(Kind Attn: Shri Pradyumna Sahu, FTDO(DES.II))

Sub:- Ratification of Advance Authorization No.2910016705 dt.21.3.2012

Sir,

Please refer to your mail on the above subject, it is informed that Advance Authorization No.2910016705 dt.21.3.2012 was issued to M/s A to Z Exports, Moradabad on net to net basis with accountability in export. Further Firm has deposited composition fee of Rs.5000/- copy of which is enclosed for perusal.

Yours faithfully,

Encl: As above.

(TEJ VIR SINGH)

FOREGIN TRADE DEVELOPMENT OFFICER
FOR JT.DIRECTOR GENERAL OF FOREGIN TRADE

24594866

V-217 ORIGINAL

APPENDIX 21 A

FORMAT FOR DEPOSIT OF APPLICATION FEE

29/24/40/6/A-51.2

Bank Receipt
Number and Date

Receipt of Cash paid into the Central Bank of India at Station Road, Moradabad - 244002

TO BE FILLED IN BY THE REMITTER

To be filled in by the
department officer of the bank

Ac No 29/CC/6705
dt 21-03-2012

By whom
tendered

Name,
designation
and
address of
the person
on whose
behalf
money is
paid

Full
particulars
of the
remittance
and of
authority
(if any)

Amount

Head of account

Accounts
officer by
whom
adjustable

Order to be
Bank*

Name:-

William Application 5000/-
Customs, fees for
Partners, Re-open
the case
Delhi Road by Norm
Mairheli Committee
Moradabad DGT Surgi

1453 foreign
trade export
promotion -
minor head -
102 import
licence
application fee

Pay and
Accounts
officer
(Name of
station)

Date, correct
receipt and
grant receipt
(signature and
full description
of the officer
ordering the
money to be
paid in)

(in words) Rupees

Five Thousand Rupees only

To be used only in the case
of remittance to the Bank
through Departmental Officer

Cashier

Accountant

Date

Bank officer 13 OCT 2015

NOTE -

1. Particulars of money tendered should be given below.
2. In case where direct credits at Bank are permissible the Column "Head of Account" will be filled in by the Bank Officer or Pay and Accounts Officer as the case may be, on the receipt of Bank's daily statement

PARTICULARS

AMOUNT

Coins

Rs.

P.

Notes (with details)

5000/-

5000/- 00

Cheque (with details)

-

Total Rs.

5000/-

16/2015

https://mail.gov.in/wc_static/layout/shell.html?lang=en-US&3.0.1.0.0_16051217

OL 252

20-10-15

Subject: Re: Ratification of AAs of M/s A to Z Exports, Moradabad
To: Pradyumna Sahu <nc2.dgft@nic.in>

Date: 10/16/15 12:42 PM
From: moradabad-dgft <moradabad-dgft@nic.in>

Auth. No. 2910019168 .pdf (562kB)

Auth. No. 2910016705 .pdf (522kB)

Auth. No. 2910018416 .pdf (558kB)

Sir,

Please refer to your mail on the subject cited above. I am to inform that Adv. Auth. Nos. (1) 2910018416 dated 27.08.2012 (2) 2910019168 dated 26.11.2012 and (3) 2910016705 dated 21.03.2012 was issued on net to net basis with accountability condition. Further firm has deposited composition fees against each case and submitted TR Challan Copy of which is enclosed as attachment for necessary action.

With regards,

Tejvir Singh,
FTDO

----- Original Message -----

From: Pradyumna Sahu <nc2.dgft@nic.in>
Date: Tuesday, October 13, 2015 6:36 pm
Subject: Ratification of AAs of M/s A to Z Exports, Moradabad
To: moradabad-dgft <moradabad-dgft@nic.in>
Cc: atoz12@sancharnet.in

To
Joint DGFT
Moradabad

Sir,

M/s A to Z Exports, Moradabad has submitted applications for fixation of norms of the following AAs on net to net basis:

- ✓ 1. 2910018416 dated 27.08.2012
2. 2910019168 dated 26.11.2012
3. 2910016705 dated 21.03.2012

Earlier the norms of the above mentioned AAs could not be fixed due to non submission of reply

Since the firm has approached for fixation of norms again with all relevant documents, they have to deposit composition fee of Rs. 5000/- in each case.

The firm has also stated that the AAs have been issued on net to net basis

RA Moradabad is therefore requested to please confirm the following:

i) Whether the firm has deposited composition fee of Rs.5000/- for each case, if so, the copy of the receipt of the composition fee may kindly be sent through email to the undersigned; and

ii) RA may also confirm whether the above mentioned AAs have been issued on net to net basis.

Kindly expedite the reply.

Regards,

96

(Pradyumna Sahu)



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
OFFICE OF JOINT DIRECTOR GENERAL OF FOREIGN TRADE
110-111, PARSVANTH PLAZA, DELHI ROAD, MORADABAD-244001

F.No.29/24/40/3/AM13/

1420

Dated:

20/10/15

To,

The Directorate General of Foreign Trade,
Udyog Bhawan,
New Delhi.

(Kind Attn.Shri Pradyumna Sahu, FTDO(DES.II))

Sub:- Ratification of Advance Auhorization No.2910018416 dt.27.8.2012

Sir,

Please refer to your mail on the above subject, it is informed that Advance Authorization No.2910018416 dt.27.8.2012 was issued to M/s A to Z Exports, Moradabad on net to net basis with accountability in export. Further Firm has deposited composition fee of Rs.5000/- copy of which is enclosed for perusal.

Yours faithfully,

Encl: As above.

(TEJ VIR SINGH)

FOREGIN TRADE DEVELOPMENT OFFICER
FOR JT.DIRECTOR GENERAL OF FOREGIN TRADE

7-1869811 - U-213
29/24/44/3/11-13

ORIGINAL

APPENDIX 21 A

FORMAT FOR DEPOSIT OF APPLICATION FEE

Bank Receipt
Number and Date

Receipt of Cash paid into the Central Bank of India at

Station Road, Moradabad - 244001

TO BE FILLED IN BY THE REMITTER

By whom tendered	Name, designation and address of the person on whose behalf money is paid	Full particulars of the remittance and of authority (if any)	Amount	Head of account
			Rs. P.	

To be filled in by the
department officer of the bank
Accounts Order to be
officer by Bank*
whom adjustable

Name:-

William Application 5000/-
Custodian, fees for
the case
Delhi Road by Mnm
Majheli Committee
Moradabad DGFT, Supp -

1453 foreign
trade export
promotion -
minor head -
102 import
licence
application fee

Pay and
Accounts
officer
(Name of
station)

Date, correct
receipt and
grant receipt
(signature and
full description
of the officer
ordering the
money to be
paid in)

ATOZ EXPORTS,
Delhi Road, Majheli,
Moradabad - 244001
For Advance Lic
No - 2910018416
Dt - 27/08/2012

(in words) Rupees

Five Thousand Rupees only

* To be used only in the case
of remittance to the Bank
through Departmental Officer

Cashier

Accountant

Date

Bank officer

NOTE -

- Particulars of money tendered should be given below.
- In case where direct credits at Bank are permissible the Column "Head of Account" will be filled in by the Bank Officer or Pay and Accounts Officer as the case may be, on the receipt of Bank's daily statement.

PARTICULARS

Coins

Notes (with details)

Cheque (with details)

Total Rs

AMOUNT

Rs.

P.

5000/- 00
5000/-

10/16/2015

https://mail.gov.in/web/StaticLayout/shell/html?lang=en-US&3.0.1.0.0_16051217

OL 253

20.10.15

Subject: Re: Ratification of AAs of M/s A to Z Exports, Moradabad

To: Pradyumna Sahu <nc2.dgft@nic.in>

Date: 10/16/15 12:42 PM

From: moradabad-dgft <moradabad-dgft@nic.in>

At No.2910019168 .pdf (562kB)

Auth.No 2910016705 .pdf (522kB)

Auth. No.2910018416.pdf (558kB)

Sir,

Please refer to your mail on the subject cited above. I am to inform that Adv. Auth. Nos. (1) 2910018416 dated 27.08.2012 (2) 2910019168 dated 26.11.2012 and (3) 2910016705 dated 21.03.2012 was issued on net to net basis with accountability condition. Further firm has deposited composition fees against each case and submitted TR Challan Copy of which is enclosed as attachment for necessary action.

With regards,

Tejvir Singh,
FTDO

----- Original Message -----

From: Pradyumna Sahu <nc2.dgft@nic.in>

Date: Tuesday, October 13, 2015 6:36 pm

Subject: Ratification of AAs of M/s A to Z Exports, Moradabad

To: moradabad-dgft <moradabad-dgft@nic.in>

Cc: aloz12@sancharnet.in

To

Joint DGFT,

Moradabad

Sir,

M/s A to Z Exports, Moradabad has submitted applications for fixation of norms of the following AAs on net to net basis:

- ✓ 1. 2910018416 dated 27.08.2012
2. 2910019168 dated 26.11.2012
3. 2910016705 dated 21.03.2012

Earlier the norms of the above mentioned AAs could not be fixed due to non submission of reply.

Since the firm has approached for fixation of norms again with all relevant documents, they have to deposit composition fee of Rs 5000/- in each case.

The firm has also stated that the AAs have been issued on net to net basis.

RA Moradabad is therefore requested to please confirm the following.

- i) Whether the firm has deposited composition fee of Rs.5000/- for each case, if so, the copy of the receipt of the composition fee may kindly be sent through email to the undersigned; and
- ii) RA may also confirm whether the above mentioned AAs have been issued on net to net basis.

Kindly expedite the reply.

Regards

(Pradyumna Sahu)

20/10/15

4m dm

DL-254
20.10.15



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
OFFICE OF JOINT DIRECTOR GENERAL OF FOREIGN TRADE
110-111, PARSVANTH PLAZA, DELHI ROAD, MORADABAD-244001

F.No.29/24/40/6/AM13/

1418

Dated:

20/10/15

To,

The Directorate General of Foreign Trade,
Udyog Bhawan,
New Delhi.

(Kind Attn.Shri Pradyumna Sahu, FTDO(DES.II))

Sub:- Ratification of Advance Authorization No.2910019168 dt.26.11.2012

Sir,

Please refer to your mail on the above subject, it is informed that Advance Authorization No.2910019168 dt.26.11.2012 was issued to M/s A to Z Exports, Moradabad on net to net basis with accountability in export. Further Firm has deposited composition fee of Rs.5000/- copy of which is enclosed for perusal.

Encl: As above.

Yours faithfully,

(TEJ VIR SINGH)

FOREGIN TRADE DEVELOPMENT OFFICER
FOR JT.DIRECTOR GENERAL OF FOREGIN TRADE

05-2459
4811769

U-219

ORIGINAL

APPENDIX 21 A

FORMAT FOR DEPOSIT OF APPLICATION FEE

29/24/42/6/Am13

Bank Receipt
Number and Date

Receipt of Cash paid into the Central Bank of India at

Station Road, Moradabad - 244001

TO BE FILLED IN BY THE REMITTER

By whom tendered	Name, designation and address of the person on whose behalf money is paid	Full particulars of the remittance and of authority (if any)	Amount	Head of account	To be filled in by the department officer of the bank Accounts Order to be officer by Bank*
LC No 29110 019168 Dt 26-11-2012 ATOZ EXPORTS, Delhi Road, Mairweli, Moradabad - 244001	Name: William Aslam Cushtu, Jees for Partners, Pre-open the case Delhi Road by Norm Mairweli Committee Moradabad DGT	Rs. 5000/- P. -	1453 foreign trade export promotion - minor head - 102 import licence application fee	Pay and Accounts officer (Name of station)	Date, correct receipt and grant receipt (signature and full description of the officer ordering the money to be paid in)

(in words) Rupees

Five Thousand Rupees only

* To be used only in the case of remittance to the Banks through Departmental Officer

Cashier

Accountant

Date

Bank officer

13 OCT 2015

NOTE:-

- Particulars of money tendered should be given below.
- In case where direct credits at Bank are permissible the Column "Head of Account" will be filled in by the Bank Officer or Pay and Accounts Officer as the case may be on the receipt of Bank's daily statement

PARTICULARS	AMOUNT	
	Rs.	P.
Coins	-	-
Notes (with details)	5000/-	00
Cheque (with details)	-	-
Total Rs	5000/-	-

OL 254
20.10.15

10/16/2015

https://mail.gov.in/iwc_static/layout/shell.html?lang=en-US&3.0.1.0.0_16051217

Subject: Re: Ratification of AAs of M/s A to Z Exports, Moradabad

Date: 10/16/15 12:42 PM

To: Pradyumna Sahu <nc2.dgft@nic.in>

From: moradabad-dgft <moradabad-dgft@nic.in>

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Cc: atoz12@sancharnet.in

To
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- ii) RA may also confirm whether the above mentioned AAs have been issued on net to net basis.

Kindly expedite the reply.

Regards,

102

(Pradyumna Sahu)